



1	2	3	4	5	6	7
a)	For the First 4 days or any portion thereof.		-	-	-	-
	i) Per bag, small cases, bundles or package weighting.	Less than 100 Kg	0.20	0.15	0.20	0.10
	ii) Per bag, large cases, bundles or package weighting.	100 Kg and above	0.40	0.30	0.40	0.20
	iii) Coconut loose	Per 1,000 or part thereof.	6.00	4.00	6.00	2.00
	iv) Other Cargo	Per 10 Square Mtrs.	20.00	20.00	20.00	20.00
b)	Double the rates specified in item (a) for the next four days or any portion thereof, three times the rates specified in item (a) for every succeeding four days or any portion thereof.	-	-	-	-	-
<b>2)</b>	<b>For Uncovered area:-</b>					
a)	For the first week or part thereof	Per 10.Sq.Mtrs. of part thereof.	16.00	16.00	16.00	16.00
b)	For the second week or part thereof	Per 10.Sq.Mtrs. of part thereof, per week or part thereof.	20.00	16.00	20.00	16.00
c)	For the third week or part thereof	Per 10.Sq.Mtrs. of part thereof, per week or part thereof.	24.00	16.00	24.00	16.00
d)	For the fourth week or part thereof	Per 10.Sq.Mtrs. of part thereof, per week or part thereof.	28.00	16.00	28.00	16.00
e)	For the fifth week or part thereof	Per 10.Sq.Mtrs. of part thereof, per week or part thereof.	32.00	16.00	32.00	16.00
f)	For the sixth week or part thereof	Per 10.Sq.Mtrs. or part thereof, per week or part thereof.	36.00	16.00	36.00	16.00
g)	For the Seventh week or part thereof	Per 10.Sq.Mtrs. or part thereof, per week or part thereof.	40.00	16.00	40.00	16.00
h)	For the Eighth week or part thereof	Per 10.Sq.Mtrs. or part thereof, per week or part thereof.	44.00	16.00	44.00	16.00
i)	For the Ninth week or part thereof	Per 10.Sq.Mtrs. or part thereof, per week or part thereof.	48.00	16.00	48.00	16.00

**NOTE:-**

1. The period of day is calculated from 6.00 A.M. on the date following that on which Cargo is stored.
2. Goods will be stored at owners risk and the Port authorities do not accept responsibility of safe custody.
3. The stacking of the goods shall be confined only to the area specifically permitted by the Officer appointed under section 4 of the Act.
4. If cargo is stacked on any of river bed before shipment or after landing instead of within the public landing place, such river bed shall be deemed to be included, within the extent of landing place and ground rent levied accordingly.
5. No cargo shall remain on the wharves for a period exceeding eight weeks without specific written permission from the Director of Ports & Inland Water Transport, Karwar.
6. Subletting of Port premises including buildings should not be permitted.

- Sugar and Pulses and other essential commodities as declared by the Government of India shall not be allowed to remain in the port area after 30 days. In case such cargoes remains after 30 days demurrage at the rate of Rs.5/- per wharfage unit per day shall be levied in addition to the fees specified above.
- Penalty under sub-section(2) of Section 3 shall be payable at 25% per annum on the delayed payments of any charge under the schedule of rates. (Delay in payments by user will be counted only 7 days after the date of raising the bills by Port Authority)"

**3. Substitution of Schedule F:-** For schedule F of the said rules, the following shall be substituted, namely:-

**"SCHEDULE – F**

**[See Rule 3 (5) ]**

**Fees on use of any land other than the public landing place in any Port in the State of Karnataka Except the Port of New Mangaluru.**

Sl. No	Nature of use	Unit	Karwar (including Sadashivgad), Belekeri, Malpe, Mangaluru, Honnavar	Manki Hangarkatta, Kundapur, Bhatkal, Tadri & Padubidri
1	2	3	4	5
			Rs. Ps.	Rs. Ps.
1.	Low-lying riverbed used as timber basin	Per 10 Sq. Mtrs or part thereof, per month or Part thereof.	10.00	10.00
	(a) Use of Foreshore land other than public landing places	Per 10 Sq. Mtrs or part thereof, per month or Part thereof.	20.00	10.00
2.	Land used for installation of Hoardings (Advertisement boards)	Per 10 Sq. Mtrs or part thereof, per month or Part thereof	50.00	25.00
3.	Land used for Marine purpose such as			
	(1) Hauling up and repairing of fishing boats / Sailing vessels barges, Tugs and other marine crafts etc.	Per 10 Sq. Mtrs or part thereof, per month or Part thereof	25.00	15.00
	(2) Land used for construction of fishing boats / Sailing vessels / Tug / barges and other marine crafts etc.	Per 10 Sq. Mtrs or part thereof, per month or Part thereof	50.00	25.00
	(3) Land used for ship building yard.	Per 10 Sq. Mtrs or part thereof, per month or Part thereof	30.00	20.00
	(4) land used for drying and stacking the fishing materials in open area fish drying temporary sheds and fish processing tanks etc. by individuals.	Per 10 Sq. Mtrs or part thereof, per month or Part thereof	10.00	10.00
	(4)(a) Land used for drying and stacking the fishing materials in open area, fish drying temporary sheds and fish processing tanks etc, (Exclusively for Fisherwomen Societies registered under society registration and Co-operative Society Act)	Per 10 Sq. Mtrs or part thereof, per month or Part thereof	5.00	5.00
	(5) Land used for fish mills, Ice plant and other Marine Industrial purposes.	Per 10 Sq. Mtrs or part thereof, per month or Part thereof	120.00	100.00
4.	Land used for non Marine purposes such as			





## LABOUR SECRETARIAT

## NOTIFICATION

No: LD 74 KABANI 2018, Bengaluru, Dated: 28-06-2019

Whereas for rapid industrialization of the State and to improve Ease of Doing Business in the state, the Government of Karnataka has considered it necessary to introduce a provision for Self Certification and Third Party Inspection and Certification for installed Boilers during use in the State, by Boiler Operation Engineer with certain qualifications and experience, as recommended in the Department of Industrial Policy and Promotion, Business Reform Action Plan, 2019 and in supersession of the earlier notification No: LD 45 KABANI 2014, Dated 15-04-2017.

The draft of the following scheme which the Government of Karnataka proposes to make, in exercise of the power conferred by sub section (3) of the section 34 hereby intends to exempt from provisions of sub sections (3),(4),(5) and (6) of section 8 subject to condition herewith after appearing of the Boilers Act, 1923 (Central Act No.5 of 1923) in hereby publish as required by sub section (1) of section 31 of the said Act, for the information of all the persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration after thirty days from the date of its publication in the Official Gazette.

Any Objections or suggestion which may be received by the State Government from any person with respect to the said draft before the expiry of the period specified above, will be considered by the State Government. Objections or suggestion may be addressed to the Secretary to Government, Department of Labour, 4<sup>th</sup> Floor, Vikasa Soudha, Bengaluru-560001.

## SCHEME

**1. Title and Commencement:-** (1) This scheme may be called the Karnataka Self Certification and Third Party inspection Scheme of Boilers, 2019.

(2) They shall come into force from the date of their final publication in the Official Gazette.

**2. Scheme:-** Subject to the following conditions the Government of Karnataka in exercise of powers conferred by sub section (3) of the section 34 hereby exempts the Boilers from the application of the provisions of sub sections (3),(4),(5) and (6) of section 8 of the Boilers Act, 1923 (Central Act No.5 of 1923) namely:-

- 1) When a certificate for use of the installed boilers and connected Boiler Component are to be renewed, the owner of boiler may engage a Boiler Operation Engineer (BOE) qualified under the Boiler Operation Engineers Rules, 2011 with the qualification and experience mentioned below, atleast Fifteen days before expiry of certificate, to carry out the inspection and certification of boilers and connected Boiler Component for renewal thereof for such period as may be prescribed by Regulations.

**Note:** For the above purpose, the Boiler Operation Engineers Rules, 2011 shall possess the following qualifications and experience namely:-

- a. must be a Graduate in Mechanical / Production / Power Plant / Metallurgical engineering from an university established by law;
  - b. must have a minimum Five years of experience in operation/ maintenance / inspection of boilers after certification as Boiler Operation Engineer under the Boiler Operation Engineer Rules, 2011; and
  - c. Other state Boiler Operation Engineer certification shall be endorsed by the state of Karnataka as per the prevailing Boiler Operation Engineer Rules, 2011 and should not be more than sixty years of age and shall be physically sound;
- (2) After engaging the Boiler Operation Engineer, the owner of boiler shall inform the Director of Boilers along with the Original Qualification Certificate of the Boiler Operation Engineer engaged, along with the e-payment challan of the prescribed renewal fee for inspection of Boilers as prescribed under Regulation 385A of the Indian Boiler Regulations, 1950 as per application format prescribed in Annexure-IV to this notification fifteen days prior to the proposed inspection date.
  - (3) The Director of Boilers shall scrutinize the application within three working days from the date of filing of application and inform his concurrence to the applicant and also forward the same to the concerned jurisdictional officer of the department for information.
  - (4) On receipt of an application, the Boiler Operation Engineer with the require qualification and experience indicated above shall inspect the boilers and connected Boiler Component within fifteen days from the date of such receipt as prescribed under the Boilers Act, 1923 and in such manner as prescribed under the Indian Boiler Regulations, 1950.
  - (5) After the completion of inspection, the Boiler Operation Engineer shall record his report of inspection as per format prescribed in Annexure-II to this notification and if he is –
    - a) satisfied that the Boilers and connected Boiler Component is in good condition he shall issue a certificate as per format prescribed in Annexure-I for the maximum working pressure allowed in previous certificate for such period as may be prescribed by regulations.
    - b) of the opinion that the Boilers and connected Boiler Component does not conform to the standards prescribed by regulations refuse to issue such certificate and shall issue a notice as per format prescribed in Annexure-III that the boiler is not fit for use further with the reasons recorded in writing,

Provided that, the Boiler Operation Engineer shall within forty eight hours of making the inspection inform the owner of the Boiler / Boiler Component any defect in his opinion and repairs to be carried out and shall forthwith report the case to the Director of Boilers.

Provided that the owner of the Boiler shall obtain the inspection report as per Annexure-II and certificate as per Annexure-I or notice as per Annexure-III as the case may be on or before the expiry date of the previous certificate.

- (6) The Owner of Boiler shall submit the Inspection report and Certificate for the use of Boiler as specified in Annexure-I or notice of Boiler not fit for use as per Annexure-III along with proposed repairs, to the Director of Boilers within seven days from the date of inspection.
- (7) In case of repairs, the owner of boiler shall follow the requirements of section 4F of the Boilers Act, 1923 and regulations 392 and 392A of the Indian Boiler Regulations, 1950 and rules framed there under.
- (8) In order to consider the ageing effect on Boilers, Boiler Operation Engineer shall follow Regulation 391 A of Indian Boiler Regulations, 1950 while making the report of inspection as per Annexure-II and while issuing certificate as per Annexure-I. If any change in working pressure of boiler is required under the provisions of the Indian Boiler Regulations, 1950, then the Certificate for the use of the Boiler shall be submitted for counter signature to the Director of Boilers for further validity.
- (9) If any accident occurs to the Boiler or connected Boiler component, the owner or person in charge of the boiler shall report the same in writing to the jurisdictional Boiler Inspector within 24 hours of such accident as per the provisions of the Boilers Act, 1923.
- (10) It will be the responsibility of the Owner of the Boiler to operate and maintain the Boiler as per provisions of the Boilers Act, 1923, rules and regulations framed under the Act. Owner shall also be responsible for any violation of the provisions of the prevailing Act, rules and regulations and liable for punishment as per the provisions of the Boilers Act, 1923.
- (11) The Boiler Operation Engineer shall follow the provisions of the Boilers Act, 1923, rules and regulations framed thereunder for inspection and certification of installed boilers. He shall be responsible for any act of omission committed against the provision of said Act, Rules and Regulations and liable for punishment as per the provisions of the Boilers Act, 1923 and also liable for inquiry and cancellation of his certificate of proficiency.
- (12) This notification shall be applicable to such boilers having the safe guard system for protection against over pressure, low water level, flame failure etc for prevention of accidents as per the provisions of the Boilers Act, 1923, Rules and Regulations framed there under.
- (13) This Third Party Inspection and Certification of installed boilers and boiler component is optional for owner of a Boiler. The Boiler owner can apply either to Karnataka Government Boiler Directorate or Boiler Operation Engineer as per this notification or to a competent person as per Indian Boiler Regulations, 1950 for inspection and certification of installed boilers.

PR-308  
SC-50

By Order and in the name of the Governor of Karnataka  
**A.N. RADHAMANI**  
Under Secretary to Government  
Labour Department.  
(Factories and Boilers)

**LABOUR SECRETARIAT  
NOTIFICATION**

**No: LD 127 LET 2018, Bengaluru, Dated : 15/07/2019.**

Whereas the draft of the Karnataka Maternity Benefit (Amendment) Rules, 2018, was published in Notification No: LD 127 LET 2018, Dated 21.07.2018 in part – IVA No.5136 of the Karnataka Gazette extraordinary dated 30<sup>th</sup> August 2018 inviting objections and suggestions from all persons likely to be affected within thirty days from the date of publication in the Official Gazette.

And whereas the said Gazette was made available to the public on 30.08.2018.

And whereas objection and suggestions, have been received in this behalf, were considered by the State Government.

Now, therefore, in exercise of the powers conferred by section 28 of the Maternity Benefit Act, 1961 (Central Act 53 of 1961), the Government of Karnataka hereby makes the following Rules, namely:-

**CHAPTER-I**

**1. Title and Commencement:-** (1) These rules may be called the Karnataka Maternity Benefit (Amendment) Rules-2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Insertion of new Rule 6A.-** In the Karnataka Maternity Benefit Rules, 1966, after Rule-6, the following shall be inserted, namely:-

**6(A) : Creche:** Every establishment to which section 11A of the Act applies, the employer shall provide and maintain a crèche for the use of children who are below the age of six years according to the standards laid down in these Rules. There shall be one creche for every thirty children, who are the below the age of six years. The crèche shall be provided to children of all employees irrespective of

the type are nature of employment, such has permanent, temporary, regular, daily wage, contract, etc. in accordance with the following standards, namely:-

(1) **Location**:- A crèche shall be located within the premises of the establishment or with in five hundred (500) metres from the entrance gate of the establishment. While the creche shall be conveniently accessible to the mothers or parents of the children accommodated in work place therein, it shall not be situated in close proximity to establishment where obnoxious fumes, dust or odors are given off or in which excessively noisy processes are carried on. Careful consideration shall be given by the employer, while deciding on the location of the crèche. The expert advice from the State or National support agencies shall be availed as part of the decision making process by the employer.

(2) **Building and Facilities** : (i) The creche building shall be constructed out of heat resisting materials and shall be safe from rain and waterproof. The requirement under planning, building control, fire safety, and health and safety legislation as well as requirement under all the relevant legislation shall be complied by the employer. The overall ecosystem of the crèche shall be clean, safe, secure and child friendly.

(ii) While in towns the crèche shall be built out of brick wall with cement or lime plaster, in rural areas it may be built of mud wall with mud plaster. In either case, the flooring and the walls upto a height of 5 ft shall have decent cement surface and well painted.

(iii) The height of the rooms shall not be less than 9 ft from the floor to the lowest part of the roof.

(iv) The rooms shall be provided with necessary doors and windows for securing and maintaining adequate light and ventilation by free flow of air. The crèche shall be provided with sufficient and suitable natural or artificial lighting connected with emergency power backup by the employer.

(v) The building shall be periodically inspected in order to see that it is safe and is being maintained under sanitary conditions, with decent decoration.

(vi) The creche shall be kept open at all times both by day and night, when mother or parents has employees are working, as per statutory norms.

(vii) There shall be a kitchen attached to the crèche with utensils and other facilities for boiling milk and preparing refreshments., etc. or alternatively hygienically prepared food/beverages shall be made available by the employer to the children. Safe and Potable drinking water at all times shall be provided through a dedicated water purifier.

(viii) The children as well as the staff of the crèche shall be provided with suitable uniforms to wear at the crèche.

(ix) There shall be a suitable washroom adjoining the crèche with separate space for washing drying of soiled cloths or linen, as well as for the washing of the children and changing their clothes. Wash-basins or similar vessels shall also be provided at the rate of one for every fifteen children. There shall be arrangements for supply of water at the rate of at least 5 gallons per child per day. Adequate supply of clean towels and soap shall be available at the crèche.

(x) Adjoining the bathroom there shall be a latrine for the exclusive use of the children in the crèche. The number of seats in the latrine shall be at the rate of one for every 20 children. Separate latrines shall be maintained for the use of mothers and crèche staff at a closer distance of the crèche.

(xi) There shall not be less than five(5) sq.ft. of floor area for each child to be accommodated in a crèche.

(xii) A suitably fenced and shady open air playground shall be provided for the children.

(xiii) The employer shall ensure that crèche shall have bright, cheerful and child accessible displays of essential play and teaching-learning material, daily schedule, child safety and essential norms.

(xiv) The following equipments shall be provided by the employer in the crèche, namely; -

- (a) Cradles or cots.
- (b) Beds or mattresses.
- (c) Cotton sheets.
- (d) Utensils to feed the children
- (e) Sitting accommodation or furniture for use of mother for feeding and parents for attending to child.
- (f) Rubber sheets (for children below three years)
- (g) Blankets
- (h) Pillow with covers.
- (i) Toys or play materials
- (j) Child – friendly furniture
- (k) Medicine kit
- (l) First aid kit.

(xv) There shall be no unsafe places like open drains or pits or any dangers near the crèche.



(xvi) The employer shall adhere to the standards and norms fixed by Central and State Governments or their official agencies for crèche, such as the National Minimum Guidelines for setting up and running crèche published under the Act by the Ministry of Women and Child Development, Government of India.

(3) **Staff:** A woman who has Government approved or recognized qualification and training in "Early Childhood Care and Education" (ECCE)" or "Teachers Course Higher(TCH)" or equivalent qualification shall work as crèche-in-charge to look after children during the absence of their mothers as teacher-cum-warden. Along with teacher-cum-warden a woman with midwifery qualification or training shall work as crèche attendant. Where the number of children exceeds ten, the crèche attendant shall be assisted by female ayahs and required personnel at the rate of one ayah-

- (a) for every ten children upto three years of age ; and
- (b) for every fifteen children of over three years of age.

(4) **Working Hours :** The working hours of the crèche shall correspond to the working hours of the mothers or parents of the children admitted in the crèche. The crèche shall have to work in two or more shifts if the women are employed in two or more shifts as per statutory norms, spread over a period not exceeding eight hours a day. Where the crèche works in shifts, different staff shall be employed to work in different shifts, depending upon the norms of working hours.

(5) **Basic Medical Records :** The creche shall maintain the following medical records, namely:-

- (i) Every child shall be medically examined before admission to the crèche. There shall be medical check-up of the children once in two months and their Body-Mass Index(BMI) recorded once a month.
- (ii) A record of the periodical medical check-up and weighment shall be entered in the record of medical examination of each child kept at the crèche.

**6(B) Supply of milk and refreshment:** At least 250 ml of hygienic pure milk shall be made available for each child every day. The mother of such child shall be allowed in the course of the daily work, the minimum of four visits a day of sufficient time to the crèche and feed the child. The children above two years of age shall in addition be provided with an adequate supply of wholesome refreshment.

**6(C) Supply of clothes, soap and oil:** (1) The crèche staff shall be provided with suitable clean clothes for use while on duty in the crèche.

(2) An adequate supply of clean clothes, soap and oil shall be made available for each child while it is in the crèche.

**6(D) Outdoor Play Facilities:** The employer shall ensure that the children have access to outdoor play space which is safe, secure, well-maintained, and exclusively available for the use of the children during operating hours. Where children use public playgrounds or parks, the employer shall take all reasonable steps to provide outdoor play facilities and ensure the safety and security of the children.

PR-309  
SC-100

By Order and in the name of the Governor of Karnataka  
**L.S. SRIKANTABABU**  
Deputy Secretary to Government,  
Labour Department.

### ಪ್ರಾಚಾರ್ಯ ಮತ್ತು ಅಧಿಕಾರಿಗಳ ವಿಷಯ

### ಸೂಚನೆ: ಪ್ರಾ. 40 ಜಿ-ಡಿ ಜಿ 2018, ಉ.ನಿ.ಸಂ. 50, ಡಿ. 13-06-2019

M/s. Renew Saur Urja Private Limited ಎಂಬ ಉದ್ಯೋಗಾಢಿಗರಿಗಾಗಿ ಒಂದು ವಿಷಯವನ್ನು ಆಯಾ ರಾಜ್ಯಗಳಲ್ಲಿ ಉದ್ಯೋಗಿಸುವ 4/\*3 ಗ್ರೇಡ್ 5-18 ಜಿ/ಒಎಂ, 5/\*4 ಗ್ರೇಡ್ 03-11 ಜಿ/ಒಎಂ, 4/\*5 ಗ್ರೇಡ್ 15-21 ಜಿ/ಒಎಂ, 6/\* ಗ್ರೇಡ್ 22-25 ಜಿ/ಒಎಂ, 3/2/3 ಗ್ರೇಡ್ 4-15 ಜಿ/ಒಎಂ, 4/\*4 ಗ್ರೇಡ್ 7-21 ಜಿ/ಒಎಂ, 5/\*2 ಗ್ರೇಡ್ 6-10 ಜಿ/ಒಎಂ, 3/2/4 ಗ್ರೇಡ್ 3-03 ಜಿ/ಒಎಂ, 7/\* ಗ್ರೇಡ್ 3-20 ಜಿ/ಒಎಂ, ಒಂದು ಉದ್ಯೋಗಾಢಿಗರರಿಗೆ 173/\* ಗ್ರೇಡ್ 15-34 ಜಿ/ಒಎಂ, 184/\*F ಗ್ರೇಡ್ 00-12 ಜಿ/ಒಎಂ, 174/\* ಗ್ರೇಡ್ 10-23 ಜಿ/ಒಎಂ, 184/\*D ಗ್ರೇಡ್ 2-19 ಜಿ/ಒಎಂ, 184/\*E ಗ್ರೇಡ್ 2-00 ಜಿ/ಒಎಂ, 185/\*1 ಗ್ರೇಡ್ 4-20 ಜಿ/ಒಎಂ, 192/\*3 ಗ್ರೇಡ್ 5-16 ಜಿ/ಒಎಂ, 184/\*F1 ಗ್ರೇಡ್ 1-00 ಜಿ/ಒಎಂ, 185/\*2 ಗ್ರೇಡ್ 6-05 ಜಿ/ಒಎಂ, 187/\*3 ಗ್ರೇಡ್ 4-20 ಜಿ/ಒಎಂ, 194/\*3 ಗ್ರೇಡ್ 11-20 ಜಿ/ಒಎಂ, 176/3 ಗ್ರೇಡ್ 4-23 ಜಿ/ಒಎಂ, 183/2 ಗ್ರೇಡ್ 4-15 ಜಿ/ಒಎಂ, 179/2 ಗ್ರೇಡ್ 14-28 ಜಿ/ಒಎಂ, 187/1 ಗ್ರೇಡ್ 4-00 ಜಿ/ಒಎಂ, 192/2 ಗ್ರೇಡ್ 5-07 ಜಿ/ಒಎಂ, 186/2-2 ಗ್ರೇಡ್ 3-07 ಜಿ/ಒಎಂ, 184/C ಗ್ರೇಡ್ 5-31 ಜಿ/ಒಎಂ, 188/2 ಗ್ರೇಡ್ 5-26 ಜಿ/ಒಎಂ, 186/3 ಗ್ರೇಡ್ 7-39 ಜಿ/ಒಎಂ, 183/3 ಗ್ರೇಡ್ 5-05 ಜಿ/ಒಎಂ, 186/1 ಗ್ರೇಡ್ 4-10 ಜಿ/ಒಎಂ, 195/2/2 ಗ್ರೇಡ್ 5-00 ಜಿ/ಒಎಂ, 186/1D ಗ್ರೇಡ್ 4-10 ಜಿ/ಒಎಂ, 194/\*4 ಗ್ರೇಡ್ 4-20 ಜಿ/ಒಎಂ, 194/\*4 ಗ್ರೇಡ್ 4-00 ಜಿ/ಒಎಂ, 186/2-1 ಗ್ರೇಡ್ 3-07 ಜಿ/ಒಎಂ, 193/1/3 ಗ್ರೇಡ್ 6-00 ಜಿ/ಒಎಂ, 193/1/2 ಗ್ರೇಡ್ 6-00 ಜಿ/ಒಎಂ, 192/\*1 ಗ್ರೇಡ್ 5-03 ಜಿ/ಒಎಂ, ಉದ್ಯೋಗಾಢಿಗರರಿಗೆ ಉದ್ಯೋಗಿಸುವ 14/2 ಗ್ರೇಡ್ 8-00 ಜಿ/ಒಎಂ, 16/1 ಗ್ರೇಡ್ 4-19 ಜಿ/ಒಎಂ, 17/1 ಗ್ರೇಡ್ 9-30 ಜಿ/ಒಎಂ, 17/2 ಗ್ರೇಡ್ 9-30 ಜಿ/ಒಎಂ, 39/5 ಗ್ರೇಡ್ 4-27 ಜಿ/ಒಎಂ, ಮಿ. 274-23 ಜಿ/ಒಎಂ ದಿ. 50 ನಂ. 13-06-2019

GZÑ±PÁV RjÄC, ÞÁ PEÄÐI ÞÁ ÌÏË ÆZÁGUÁ PÁAIÞY 1961gÁ PÞA 109(1J) gÍrÁiÁ° è CEÄ°ÁW ðÁÇÁ°ÁVÉ F´ÄÇPÁJ, GÁAIÄZEGÁ F´É E°ÁÐÁ ¥ÁÞÈ, ÁSÍ¹EÁ15606 J´IDGÍJA-11/13/2016-DgíDgí n/DgíJL ÇEÁAPÁ: 20-06-2018gR è¥ÁÐAÐÉÉ, R ðgÁVÁÐÉ

Þzj ¥ÁÐAÐÉAIÉÐB ¥J ZÁ° Á AV PEÄÐI ÞÁ ÌÏË ÆZÁGUÁ CÇÞAIÁ°Á, 1961gÁPÞA 109(1J) °ÁVÁPEÄÐI ÞÁ ÌÏË ÆZÁGUÁ ÐAIÁ°ÁUÁ, 1974gÁ ÐAIÁ°Á 38-° ÁVÁU 38-¹ gR ÉÁ ÞgÁVÁUÁEÁB ¥KEGÉ¹gÁ°Ázj AZÁ 'S´RgÁSÁ d«ÁÁèEÁ «¹Átð°EÁB ÞÁÐGPE ÞÁÁJ, Á°Á °ÁUKE ´ÁAPI/ÏË ÆNUKÚÉ DzÁGÞ ÁVgÁ°Á d«ÁÁÈÁUÁEÁB ÈÞEÁAZHÁ °ÁVÁÚÉ DzÁGÞ AZÁ ©qÁUÞÉ °ÁÁR¹ÞEYÁÞÁ ÞgÁVÁÚÉ M¼ÁÁ ÁO PEÄÐI ÞÁ ÌÏË ÆZÁGUÁ CÇÞAIÁ°Á, 1961gÁ PÞA 63, 79J, 79°, °ÁVÁU 80PE «EÁÁW ðÁr, PÞA 109(1J)gÍr GÁAIÄZEGÁ F´É °ÁUÁ KEUEGÁ VÁ°EPA, °Á¹¹ °EÁS½, «ÁGÁ¥ÁG(r), °ÁÇQEÁVÁ °ÁVÁU VÁ ÁSÁE¹ UÁÆÁUÁ (F´ÄÇPÁJ UÁ¥ ¥hÁiÁ°gÁ°Á) ««zÁ ÞÐ ÉASgÍUÁR ÉÁ M¹ ÁO 274-23 JÞÞYUÁÁMÉ d«ÁÁÈEÁB 50 °Á.°ÁÁM¹ Á°ÁXÞZÁ ÉgÁ «zÁÁV¹ W¹ ÞÁ ÁU, Á°Á ÞEUÁJ PÁ GZÑ±PÁV RjÄC, ÞÁ M/s. Renew Saur Urja Private Limited, Delhi, E°j ÚÉ F ÞEÁPAQÁ ÞgÁVÁUÁEÁ M¼ÁÁ ÁO ÞÁÐGzÁ CEÄ°ÁW ðÁÇÁ°ÁVZÉ-

- 1) AIÍÁ°Á GZÑ±PÁV d«ÁÁÈEÁB RjÄC, ÞÁ CEÄ°ÁW ðÁÇÁ°ÁVZÁVÉÁ CzÁ GZÑ±PÁV ÁSÁZÑÁ Ó d«ÁÁÈEÁB JgÞÁ °ÁÞZÉYÁÚÉ G¥ÁIÞEÁV, ÁÞZÁY °ÁVÁU D SUE F´ÄÇPÁJ UÁÁ ÁÁSÁAVÞÁ ÞÁÐGPE °TVÞ ÁV °ÁÁ»w ðÁÇÁ°ÁVZÁY
- 2) F CEÄ°ÁWAIÍÁ PEÄÐI ÞÁ ÌÏË ÆZÁGUÁ CÇÞAIÁ°Á, 1961gÁ PÞA 109gÉÁIÁ «EÁÁW °ÁVÁVÁVZÁY ´ÉGÉ ÞÁEKEEÁUÁ G°ÁWÞEÁIÁZÞ È ÁSÁÇÞ ZÁ PÁAIÞVÁIÁR CUMÁ PÞÁ dgÁV, ÞÁ C°PÁ±kgÁVZÉ
- 3) F «EÁÁW ¥ÞzÞÞÁ ÞÁÐGÁ CxPÁ AIÍÁ°ÁZÁ ÞgÞEÁ¹´ ´ÁAPI CxPÁ ÁPÁJ, ÞÞY °ÁVÁU UÁÁUÁU°ÞÞÇ´ ´ÁAPI MAZÞE CxPÁ ÞÁ¥Þ PÁAIÞY 1956gÁ PÞA 3gR è °Á½gÁ°ÁVÉ ±ÁÞÞÁ 51 ¥ÁAIÍÁU Ç¥¹ ÞgÁ SAQÞ ÁVÁ °EÁÇZÁ GÁÐÁ ÞÁÐGÁ CxPÁ ÞÁAZÉ ÞÁÐGÁ CxPÁ GÁÐÁ ÞÁÐGzÁ ÐAIÁAWÁ CxPÁ JgÞÞÁ »rVÁ °EÁÇgÁ°Á ÞÁÐGzÁ ÁWY, Á, Ó MAZÞE SÁVj ðÁR ÇqÞÁÉÁ °ÁUKE EÞÞÉ °EÚÉ °ÁÁR Á° ¥ÞÞAIÍÁ°ÁZÉÁB °EgMÁY¹¹, Þzj d«ÁÁÈEÁB ÞUÞVÁ GZÑ±PÞEÉ´ ´ÉGÉ GZÑ±PE S¼Á ÞÞZÉÞE
- 4) Þzj d«ÁÁÈEÁB °ÞÁ ÁAIÍÁÇZÁ °ÞÁ ÁAIÍÁVÞÁ GZÑ±PÁV ¥J °ÁVÁU¹ÞEYÁÞÁ PEÄÐI ÞÁ ÌÏË ÞAZÁAIÁ CÇÞAIÁ°Á 1964gÁ PÞA 95gÁVÉ F´ÄÇPÁJ UÁZÁ CEÄ°ÁW ¥ÞÞAIÍÁVZÁY
- 5) ¥ÁÞU VÁ d«ÁÁÈÁUÁR è AIÍÁ°ÁZÁ C°ÞÞÇÞ PÁAIÍÓ ÞEUKEVÁÞÁ °EzÞÁ d«ÁÁèEÁ «EÁÁPE ÉUÞÁ AIÞEÁdÉÁ E´ÁSÞÇ°ÞÞÇÞ ¥ÁÇPÁGÁ, ØZÁAIÁ ¥ÁÇPÁGUÁZÁ CxPÁ ÁSÁZÑÁ Ó ÞÞÁ ¥ÁÇPÁGUÁZÁ CEÄ°ÁEÁZÉÉ ¥ÞÞAIÍÁVZÁY
- 6) D d«ÁÁÈÁ AIÍÁ°ÁZÁ ÉUÞÁ°ÞÞÇÞ ¥ÁÇPÁGzÁ 1.r./N.r.¡. °ÁÁj VÁÞEYÁÚÉ SAZÞ è ÁSÁZÑÁ Ó ¥ÁÇPÁGzÁ CEÄ°ÁW ¥ÞÞAIÍÁVZÁY
- 7) PEÄÐI ÞÁ ÌÏË °ÁAdÉgÁW ðAIÁ°ÁUÁ 1969 gÁVÉ °ÁAdÉgÁ °ÁÁQÁ ÁPÁZÁVÞÁ AIÍÁ°ÁZÁ ÞÁÐj d«ÁÁÈÁUÁ ÉzÞ è CzEÁB °EgMÁY¹r, Á ÁVZÉ
- 8) Á, Ó ÈÞÉ, Á°Á ZÁ Á°hPUMÁ ØZÁAIÁ ÞÁEKEEÁ, PEÄÐI ÞÁ °ÁVÁU ´ÁgMÁ ÞÁÐGzÁ ÞÁEKEEÁUÁEÁB ¥Á° ÁÞZÁY

F °ÁÁ° ÉÁ AIÍÁ°ÁZÁ ÞgÁVÁUÁ G°ÁWÞEÁIÁZÞ È F UÁÁ QÁVÁVgÁ°Á CEÄ°ÁWAIÍÉÁB ÞÁEKEEÁ J ÁWÁIÁ° è gZÁ¥¹r, Á ÚÁUÁZÁ °ÁVÁU ¥ÁÞU VÁ d«ÁÁÈEÁB Í Át°ÁÁPÞ ÁV ÞÁÐGzÞ è »vÁ °ÁÁRÞEYÁV ÁUÁ°ÁZÁ.

PR-313  
SC-20

PEÄÐI ÞÁ GÁÐAÐÁGÁ DzÁ±ÁEÁ ÁgÁ °ÁVÁU C°ÞÁ °Éj ÉP è

«. ¥Á±í  
ÞÁÐGzÁ CÇÁEÁ PÁAIÍÖZÞÓ,  
ÞAZÁAIÁ E´ÁSÉ (ÌÏË ÆZÁGUÁ)

### PÁZÁAIÁ, Á°ÁAIÁ CÇYKEZÉÉ

ÁSÍ PÁE 45 J´IDGÍJA 2018, ´ÁUÁKEGÁ, ÇEÁAPÁ: 18-06-2019

M/s. Clean Max Power Projects Private Limited E°j ÚÉ S¼ÁYj F´É °UJ ´E°ÁEÞVÁ VÁ°EQLÁ ÈÞÁÞÁzj UÁÆÁZÁ ÁEÁ.2/1 gR è 3.30 JÞÞÉ ÁEÁ.2/2 gR è 3.30 JÞÞÉ ÁEÁ.2/3 gR è 4.60 JÞÞÉ ÁEÁ.2/4 gR è 10.00 JÞÞÉ ÁEÁ.3/J gR è 5.00 JÞÞÉ ÁEÁ.3/° gR è 13.83 JÞÞÉ ÁEÁ.4/J gR è 2.98 JÞÞÉ ÁEÁ.4/° gR è 6.11 JÞÞÉ ÁEÁ.6/1 gR è 2.45 JÞÞÉ ÁEÁ.6/2 gR è 2.50 JÞÞÉ ÁEÁ.6/3 gR è 2.50 JÞÞÉ ÁEÁ.7gR è 15.35 JÞÞÉ ÁEÁ.8/1 gR è 3.05 JÞÞÉ ÁEÁ.8/2 gR è 3.60 JÞÞÉ ÁEÁ.8/3 gR è 4.57 JÞÞÉ ÁEÁ.9/1 gR è 6.35 JÞÞÉ ÁEÁ.9/2 gR è 3.22 JÞÞÉ ÁEÁ.12/J gR è 3.93 JÞÞÉ ÁEÁ.12/° gR è 9.28 JÞÞÉ ÁEÁ.13/1 gR è 2.00 JÞÞÉ ÁEÁ.16 gR è 18.20 JÞÞÉ ÁEÁ.28J/1 gR è 4.50 JÞÞÉ ÁEÁ.28°/1 gR è 5.70 JÞÞÉ ÁEÁ.28/J2 gR è 4.52 JÞÞÉ ÁEÁ.28°2 gR è 4.26 JÞÞÉ ÁEÁ.30/J gR è 4.46 JÞÞÉ ÁEÁ.30/° gR è 2.49 JÞÞÉ ÁEÁ.31/J gR è 1.19 JÞÞÉ ÁEÁ.31/° gR è 1.72 JÞÞÉ ÁEÁ.31/¹ gR è 4.98 JÞÞÉ ÁEÁ.31/1 gR è 1.00 JÞÞÉ ÁEÁ.31/2 gR è 1.36 JÞÞÉ ÁEÁ.31/3 gR è 1.55 JÞÞÉ ÁEÁ.34/J gR è





**PÁ«ÄÖPA, ÞÁÁ@AIÄ**

**CÇÛÆZÉÉ**

**„SÁ ÞÁE 245 1ÄÄGÀ2017 (P1) ''ÁUKEGÀ, ÇÉÁPÀ 09.07.2019.**

''ÁÄ»w ÖPN CÇ#AIIÄÄ 2005gÀ (2005gÀ ÞÁAZH PÁAIÞY 22) „PEI 4(1)(©)gHAIÄ°È ÆÆMPÄZÀ CÇPÁGP ÈAB ZF Ä-Ä1 PÁ«ÄÖPA E-ÄSAIÄ „ÞÁÁ@AIÄPE „ASACIP ZÁVÉ „ÁÄDdPÞGÄ ÄÄ»wUAV ÆPÄ ÄZÀ PEI r «ÄÞÄ F P¼VEÄWgÄVÉÉ

PÁ«ÄÖPA „ÞÁÁ@AIÄZÀ #AIIÄVH ZP È F P¼VEÄ3 ÞÁVHE E-ÄSÚMÄ PÁAIÖ«ÄD» „ÄWÈÉ

1. **PÁ«ÄÖPA E-ÄSÉ** - PÁ«ÄÖPA E-ÄSAIÄ ÞÁAZH ÄÄVÁU gÄdÄ PÁ«ÄÖPA PÁAIÞUMÄ DqkzvÄ «ÄD»LiÉ ÄÄVÁU eÄJ UKE½ „PÁIÄEAB «ÄD» „ÄWÉÉ
2. **PÁ«ÄÖPÞÄ gÄdÄ «ÄÄ AIÆÄDEÉ ÄZÄAIÄ „ÄÜMÄ** - PÁ«ÄÖPA gÄdÄ «ÄÄ ÄZÄÄAIÄ „ÄÜMÄ E-ÄSAIÄ PÁ«ÄÖPÞ ÜÉ ÄZÄÄAIÄVÞÄ „ÄÜMÄ ÖÄUKE ÄZÄÄAIÄ „ÄÜMEAB PÁ«ÄÖPÞÄ gÄdÄ «ÄÄ AIÆÄDEPÄÄ „ÄEÖPÄ «.„ „ÄWÉÉ
3. **PÁSÄÖEUMÄ, ''ÄAIÞGÄUMÄ, ÞEÜÁJ PÄ „ÄGPÄVÉ ÄÄVÁU „ÄGÞÄ E-ÄSÉ** - PÁSÄÖEÉ ÄÄVÁU ''ÄAIÞGÄUMÄ E-ÄSAIÄ PÁSÄÖEUMÄ PÁAIÞY ÄÄVÁU EARÄIÄEÍ ''ÄAIÞGI PÁAIÞY ÖÄUKE EVÞÄ PÁ«ÄÖPA PÁAIÞUMÄ Cr gÄdzP ÈÄ PÁSÄÖEUMÄ „ÄGPÄVÄ G „ÄÞÄJ OzÆÄVPA „ÄGPÄVÄ G „ÄÞÄJ AIÄEAB ÈÆÄR PÆÄVÄWÉÉ

F ÄÄÄ ÄÄ 3 E-ÄSÚMÜÉ PÁAIÖ AIÆÄDEPÄIÄEAB GMEI 1 DAIÄÄAIÄÄEAB MZV „ÄZÄ AIÆÄDEUMÄ ÆBÞWÄIÄ ÆJ ZÄÖEÉ E-ÄSAIÄ PÁAIÖUMÄ SUE UPÄÈKj „ÄZÄ, E-ÄSACPAJ UMÄ „ÄÄ #AIIÄVH EVÄC E-ÄSAIÄ ÄÄRÄ PÁAIÖÄÄVgÄVÉÉ

**(2) „ÞÁÁ@AIÄZÄ «ÄÞUMÄ**

PÁ«ÄÖPA E-ÄSAIÄ ÄÄEÄ „ÞÄÞÄ ÖÉÞÄ ÄÄVÁU ¼Ä „Ä

**(C) ZÈ ÄÄPÄ gÞÄt ¥Ä**

ÄÄEÄ PÁ«ÄÖPA „ÞÄÞÄ, ÈÄ.237, 2ÈÄ ÄÄÖH, «ZÄEÄÉZÄ ''ÁUKEGÄ-560 001. ZÈGPÄtÄ 080- 22258583, 22253453, 22033454 (ÞÄÞÄJ),

**(D) PÁ«ÄÖPA „ÞÁÁ@AIÄZÄ ¼Ä „Ä**

- „PÄögZÄ PÁAIÖZPÖ, ÈÄ. 414, PÁ«ÄÖPA E-ÄSÉ 4ÈÄ ÄÄÖH, «PÄ „ÄZÄ ''ÁUKEGÄ.
- „PÄögZÄ dAnÄ PÁAIÖZPÖ, ÈÄ. 416, PÁ«ÄÖPA E-ÄSÉ 4ÈÄ ÄÄÖH, «PÄ „ÄZÄ ''ÁUKEGÄ.
- „PÄögZÄ G¥Ä PÁAIÖZPÖ, ÈÄ. 411, PÁ«ÄÖPA E-ÄSÉ 4ÈÄ ÄÄÖH, «PÄ „ÄZÄ ''ÁUKEGÄ.

**ÞÄDÄÄÄ ÄÄVÁU«ÇÜMÄ**

PÁ«ÄÖPA E-ÄSAIÄ ÄÄEÄ PÁ«ÄÖPA „ÞÄÞÄ CÇÆEÞÈ PÁAIÖ «ÄD» „ÄWÉÉ „ÞÁÁ@AIÄZÄ ÄÄI ÈPÈ „PÄögZÄ PÁAIÖZPÖÄIÄÞÄ E-ÄSAIÄ DqkzvP ÈAB «ÄD» „ÄVÄÞÉ

**DqkzvÄÞÄDÄÜMÄ**

PEÁÐI PÄ „PÄögZÄ (P® „UMÄ ÖÄPÞ) #AIIÄÄUMÄ 1977gÄ ÇEÄ „EÄ xviJ gÄVÉ F P¼PÄQÄ P® „UMÄ PÁ«ÄÖPA E-ÄSUE ÖÄPÄIÄVZÄVÉ E-ÄSAIÄ°È D «PÄIÄUMÈAB ÈÆÄR PÆÄPÄ «ÄÞUMÄ dAn PÁAIÖZPÖ ÄÄVÁU G¥Ä PÁAIÖZPÖ gÞÄ EÄÄÄPÜÆÄrgÄVÄÞÉ CÄÞÄ F P¼PÄQÄ «PÄIÄUMÈAB «ÄD» „ÄVÄÞÉ

1. P® „UÄgÞÄ ÈPÄÞJ ÖÄGÄ ÈÈÞÞÄ ÖÆEÜÄJ PÉ CÞPÜÉ ÄÄVÁU ÄZÄPÄ ÄÄVÉÄ
2. ZÄrÄÄIÄ ÞGÞUMÄ, ÞÆPÄÄÄVÉÄ ''KÞÄ CÇÜÄÄVÁU PÁ«ÄÖPÞ ÜÉ „ÈPÄIÖUMÄ „ÄJ ZÄVÉ PÁ«ÄÖPA PÈ ÄÄt.
3. ÞEÜÁJ PÄ ÄÄVÁU PÁ«ÄÖPA «ÄZÜMÄ, „ÄZÄEÄ ÄÄVÁU ÄÄZÄIÞÈ
4. ÈÈÞÞÄ gÄdÄ «ÄÄ.
5. PÁ«ÄÖPA „ÄVUMÄ.
6. PÁSÄÖEUMÄ, ''ÄAIÞGÄUMÄ, ÞEÜÁJ PÄ „ÄGPÄVÉ ÄÄVÁU „ÄGÞÄ E-ÄSÉ
7. PEÁÐI PÄ CAUI-UMÄ ÄÄVÁU ÄÄtÞÄ „Ä „UMÄ.
8. ÆÄÄÄPÄEÍ PÁ«ÄÖPÞÄ „ÄVÄ
9. gÞÄ ÄÄVÁU EVÞÄ ÆÞP ÄEM «PÄIÄUMÄ
10. EVÞÄ „ÄÄ ÄÄVÁU DqkzvÄVPA «PÄIÄUMÄ



- ❖ C.ÁVhvÁ PÁ«ÁÖPÞÁ PÁ Áát °ÁUME ÁgPÁVÁiÁ SUE PÉ Áª» ÁªÁZÁ.
- ❖ PÁ«ÁÖPÞÁ ÚE PÁ«ÁÖPÞÁ gÁdá «ªÁª ªÉZDÁÁiÁ ÁªÁÚMÁ E´ÁSE PÁÁiÁVÁiÁrÁiÁª EA É®ÁÚMÁEB ÁZJ E´ÁSAiÁ ªÁE®PÁ MZV ÁªÁZÁ.
- ❖ PEÁÐI PÁ PÁ ÞÁª ªÁVÁU EvgÉ ªªÁÁÖt PÁ«ÁÖPÞÁ PÁ Áát ªÁAQkZ, PEÁÐI PÁ gÁdá C.ÁVhvÁ PÁ«ÁÖPÞÁ ÁªÁÁFPA ÁªÁZÁ ªÁAQkZ ªÁVÁU PEÁÐI PÁ PÁ«ÁÖPÁ PÁ Áát ªÁAQkZÁiÁ ªÁE®PÁ PÁ«ÁÖPÞÁ ÚE PÁ Áát ÁiVEÁDEÚMÁEB °KÁPPEAQÁ É®Á MZV ÁªÁZÁ.
- ❖ PÁVÁ E´ÁSÚMÁ PÁÁiÁÖ ªªÁÁÖÁE SUE ªÁÚAª» ÁªÁZÁ °ÁUME, F E´ÁSÚMÁ CÇPÁJ ÚMÁ ÁªÁ «µÁiÁÚMÁ ªªÁÁÖÁE EÞÉ ÁªÁZÁ.
- ❖ F E´ÁSAiÁÁ, VÉÁ YJ ªÁÁ; ÚE SgÁªÁ CAZÁDÁ YhÚMÁ ªÁVÁU mÁQbÁUkÚE °ÁUME J´ÁE PÁªÁÚAJ ÚkÚE DqkzvÁVPA CEªÁEÁZEÁiÁEÁB ªÁQÁVÁZÉ
- ❖ F E´ÁSAiÁÁ, «ZÁEÁ ªÁAQÞZÞE ªÁÁR ÁªÁ E´ÁSAiÁ DÁiÁªÁiÁªÁEÁB VÁiÁÁJ ÁVÁZÉ
- ❖ F E´ÁSAiÁÁ, CÇPÁÁ±EÁZÁ ÞÁÁiÁZÞE «ZÁEÁ ÁªÁE / «ZÁEÁ YJ µÁVÁE ªÁVÁU ´EÁPA ÁªÁE / gÁdá ÁªÁE ªÁÁ»w MZV ÁªÁ PÁVÁEÁB ªªÁ» ÁVÁZÉ
- ❖ F E´ÁSAiÁÁ, ÁªÁ ÁªÁ PÉ CÚMªgªÁ ZÁ ÁPÁDÉÁB ªÁÁR ÁVÁZÉ C®ZÉ WÁªÁÁÖEÁ VÚEÁPPEÁPÁ YDÁiÁÁiÁªE EÞPÁUªªÁZÁ.
- ❖ F E´ÁSAiÁÁ, ÞgÞÁ ªÁEzÁiÁEÁB VÁiÁÁJ ÁªÁZÁ, ÞÁÖJ DZÁ±ÚMÁEB °KEgr ÁªÁZÁ, wzÁYÁrÚMÁEB PÁ-ÁZÉ ªÁVÁU ªÁiÁªÁÚMÁEB YÁÁ ÁªÁQªÁZÁ.

**PÁ«ÁÖPÁ ÁªÁÁiÁZÁ CÇPÁJ / 1SÁÇ ÚMÁ CÇPÁJ ªÁVÁU PÁVÁEÁ ÚMÁ «ªÁÁÚMÁ**

1. ÞÁÖgZÁ PÁÁiÁÖZÞÖ
2. ÞÁÖgZÁ dAn PÁÁiÁÖZÞÖ
3. ÞÁÖgZÁ GYÁ PÁÁiÁÖZÞÖ
4. ÞÁÖgZÁ CÇÁEÁ PÁÁiÁÖZÞÖ (! ÁOÁÇPÁJ -1)
5. ÞÁÖgZÁ CÇÁEÁ PÁÁiÁÖZÞÖ (! ÁOÁÇPÁJ -2)
6. ÞÁÖgZÁ CÇÁEÁ PÁÁiÁÖZÞÖ (! ÁOÁÇPÁJ -3)
7. ÞÁÖgZÁ CÇÁEÁ PÁÁiÁÖZÞÖ (! ÁOÁÇPÁJ -5) (YÞ)
8. ÞÁÖgZÁ CÇÁEÁ PÁÁiÁÖZÞÖ (! ÁOÁÇPÁJ -6) (YÞ)
9. ±ÁSÁÇPÁJ - ! ÁOÁÇPÁJ -7
10. 1SÁÇ ªÁÚB.

**2E !. ªÁÁrPÁEÁ, ÞÁÖgZÁ PÁÁiÁÖZÞÖ, - EªÁPÁÁiÁÖÁgÁ**

PÁ«ÁÖPÁ E´ÁSAiÁ EªÁ °EÁÚAJ PÁÁiÁEÁB ÞÁÖgZÁ PÁÁiÁÖZÞÖ ÚMÁE ªªÁÁVZÉ ÞÁÖgZÁ PÁÁiÁÖZÞÖ ÚMÁ ªªÁ» ÁÁPÁZÁ YDÁiÁÖÚMÁ ªÁVÁU PÁVÁEÁ F PÁVÁEÁWZÉ

- ❖ E´ÁSAiÁ PÁÁiÁÖPÞE ÁªÁEÁB ªÁVÁU PÁÁiÁÖªÁVÁiÁEÁB gÞÁ ÁªÁZÁ.
- ❖ CÇÁEÁ 1SÁÇÁiÁ ÞPÁGÁ ªÁVÁU ÞÁÁEÁiÁZÉACÚE E´ÁSAiÁªE ÁÚPÁªÁZÁ DqkzvÁ EÞÉ PPEAQÁ °EÁÚPÁ ÞÁÁiÁ ªÁAQªÁZÁ.
- ❖ PÁ«ÁÖPÁ ÁªÁÁ CYÁQª ZÁ ±ÁSÚMÁ / «ÁÚZÁ «ªÁª ªÁVÁU ªÁÁ»wÁiÁEÁB ªÁAQªÁZÁ.
- ❖ E´ÁSAiÁ ÁªÁPÁ Z®ÁPÁ CÇPÁJ ÁiÁÁV PÁÁiÁÖ ªªÁ» ÁªÁZÁ.

**2E JÁPÉ ÁªÁÁDÁYÁ ÞÁÖgZÁ dAn PÁÁiÁÖZÞÖ, - EªÁPÁÁiÁÖÁgÁ**

- ❖ ÁªÁÁªÁiÁ ªÁiÁ ÖPÉ PÁSÁÖEÚMÁ ªÁVÁU ÁÁiÁgÁÚMÁ °ÁUME PÁ«ÁÖPÞÁ gÁdá «ªÁª E´ÁSÚMÁ DqkzvÁ «µÁiÁÚMÁEB EÞEÁrPPEÁPÁZÁ.
- ❖ ÞÁÖgZÁ CÇÁEÁ PÁÁiÁÖZÞÖ (! ÁOÁÇPÁJ -1), ÞÁÖgZÁ CÇÁEÁ PÁÁiÁÖZÞÖ (! ÁOÁÇPÁJ -5) ªÁVÁU GYÁ «±ÁµÁÇPÁJ (! ÁOÁÇPÁJ -6) (Á® PÁ«ÁÖPÁ PPEÁ±) ±ÁSÚMÁ 1SÁÇÁiÁEÞEÁÚEÁQÁ P® PÁÁiÁÖÚMÁ G ÁPÁJ.
- ❖ PÁ«ÁÖPÁ E´ÁSAiÁ ÞÁÁEÁiÁÁÇPÁJ / EÞEÁQÁ ÁiÁÁV PÁÁiÁÖ ªªÁ» ÁªÁZÁ.
- ❖ YÁVÁ 1ÁPÁGÁ ªÁVÁU gPÁEÉ ±ÁSE (! ÁOÁÇPÁJ -7) °ÁUME ÞÁÁEÁiÁ ±ÁSAiÁªE E´ÁSAiÁ «µÁiÁÚMÁ PPEÁrPÞÁE PÉ ÁSÁÇÚZÁVÉ ªÁÁ»w °ÁÁ PÁÁiÁVÁiÁr ªÁÁ®Eª YÁÇPÁJ ÁiÁÁV PÁÁiÁÖ ªªÁ» ÁªÁZÁ.

- ❖ ±ÁSUÍUÉ „ASACIFZÁ <sup>a</sup>ÁÁ»w/«<sup>a</sup>ÞUÍUEAB PÁAIÖZÞÖUKÁ SÁIÁ'ZÁUA MZM<sup>a</sup>ÁZÁ <sup>a</sup>ÁVÁU CZPÉ d<sup>a</sup>Á'ÁJ ÁIÁEAB <sup>a</sup>UÍUEÁR<sup>a</sup>ÁÁZÁ.
- ❖ PÁ«ÄÖÞJÁ GÁDÁ «<sup>a</sup>ÁÁ E<sup>-</sup>ÁSÉ PÁSÁÖEUKÁ, 'ÁAIÍGÁUKÁ, ÞÉUÁJ PÁ „ÁGPA/Á <sup>a</sup>ÁVÁU „ÁEÁ E<sup>-</sup>ÁSUE „ASACIFZÁ J<sup>-</sup>ÁE «<sup>a</sup>ÞAIÍUUKÁ <sup>a</sup>ÁVÁU ÞÉUÁJ PÁ «<sup>a</sup>ÁZUUKÁ <sup>a</sup>ÁÐ<sup>o</sup>LUÉ PÁ«ÄÖÞA <sup>a</sup>AIÁ<sup>a</sup>Á ÖÁUE PÁAIÍUUKÁ CEÁMÁEÁ <sup>a</sup>ÁVÁU 'ÁÖ PÁ«ÄÖÞA ÞEÁ±PE „ASACIFZÁ «<sup>a</sup>ÞAIÍUUKÁ <sup>a</sup>ÁÐ<sup>o</sup>LUÉ F «<sup>a</sup>ÞAIÍUUKÉ „ASACIFZÁVÉ <sup>a</sup>ÁÁ»w ÖÞNÍ PÁAIÍVÁIÁR <sup>a</sup>ÁÁÖEK ÝÁCPÁJ ÁIÁV PÁAIÍÖ<sup>a</sup>ÁÐ»<sup>a</sup>ÁZÁ.

**2. J. J. 2. ÞAÍOÁ ÁSÁ, ÞÁÖGZÁ GÝA PÁAIÖZÞÖ, - E<sup>a</sup>ÞA PÁAIÖ'ÁGÁ-**

- ❖ „<sup>a</sup>ÁÁÖÁIÁ <sup>a</sup>ÁI ÖPÉ PÁ«ÄÖÞA E<sup>-</sup>ÁSÁIÁ (DAIÁPAPÁIÁ) DQKZVZÁ «<sup>a</sup>ÞAIÍÁEAB EKEÁRÞEÁR<sup>a</sup>ÁZÁ.
- ❖ „ÞÁÖGZÁ PÁAIÖZÞÖUKÁ „ÞPÁGZVEACUE E<sup>-</sup>ÁSÁIÁ G<sup>a</sup>ÁP ÁJ ÁIÁEAB <sup>a</sup>ÁAQÞÁ <sup>a</sup>AIÁ<sup>a</sup>ÁUUEAB <sup>a</sup>ÁVÁU <sup>a</sup>SZAEUUEAB GÁ<sup>a</sup>ÁZÁ.
- ❖ „ÞÁÖGZÁ PÁAIÖZÞÖUKÁ „ÞÁEÁIÁZVEACUE „ÞÁÖGZÁ <sup>a</sup>ÁI ÖPÉ EÍÞÁIÁ<sup>a</sup>Á <sup>a</sup>ÁÁ'PA „Á'ÁIÁ<sup>o</sup> E<sup>-</sup>ÁSÁIÁ ÁIÁEÁDEUKÁ 'ÉWPA <sup>a</sup>ÁVÁU DYÖÞA ÝÞWÁIÁEAB <sup>a</sup>AIÁVÁ ÁV ÝÞJÁ<sup>a</sup>ÁZÖ<sup>a</sup>ÁZÁ.
- ❖ PÁ«ÄÖÞA E<sup>-</sup>ÁSÁIÁ CCPÁJ UKÁ „ÁÁ «<sup>a</sup>ÞAIÍÁ, PÁ«ÄÖÞA PÁEKEEUKÁ WZÁYÁR, ÞEÞÁ<sup>a</sup>ÁVÉÁ <sup>a</sup>UÍUEÁ EVÁECP PÁAIÖ<sup>a</sup>ÁÐ<sup>o</sup>LUÉ

**2. ÞÁW J. J. EÍ. GÁZÁÁTÁ, ÞÁÖGZÁ CÇÁEÁ PÁAIÖZÞÖ (PÁSÁÖÉ <sup>a</sup>ÁVÁU 'ÁAIÍGÍ) (! ÁOÁCPÁJ -1) - E<sup>a</sup>ÞA PÁAIÖ'ÁGÁ-**

E<sup>a</sup>ÞA ±ÁSÁIÁ J<sup>-</sup>ÁE <sup>a</sup>ÁÁ ÖZÁGLÉ <sup>a</sup>ÁVÁU PEÁÐI PÁ „<sup>a</sup>ÁÁÖÁIÁ PEÍ; RÁIÁVÉ PÁAIÖ<sup>a</sup>ÁÐ<sup>o</sup>»<sup>a</sup>ÁVÁGÉ „ÞÁÖGZÁ PÁAIÖZÞÖ / „ÞÁÖGZÁ dAn PÁAIÖZÞÖ E<sup>a</sup>ÞA UKÁ CÇÁEÁZPÉ PÁAIÖ<sup>a</sup>ÁÐ<sup>o</sup>»<sup>a</sup>ÁZÁ

- ❖ PÁSÁÖEUKÁ <sup>a</sup>ÁVÁU 'ÁAIÍGÁUKÁ E<sup>-</sup>ÁSUE „ASACIFZÁ J<sup>-</sup>ÁE «<sup>a</sup>ÞAIÍUUKÁ <sup>a</sup>ÁVÁU ÞPÓSGV, «'ÁUUKÉ „ASACIFZÁ ÞÉUÁJ PÁ «<sup>a</sup>ÁZUUKÁ <sup>a</sup>ÁÐ<sup>o</sup>LUÉ F «<sup>a</sup>ÞAIÍUUKÉ „ASACIFZÁVÉ <sup>a</sup>ÁÁ»w ÖÞNÍ PÁAIÍVÁIÁR „ÁÁÐDPA <sup>a</sup>ÁÁ»w CCPÁJ.
- ❖ „ÞÁÖGZÁ DZÁ±UUEAB CCPÁV ÁV ÖEGR<sup>a</sup>ÁZÁ.
- ❖ E<sup>-</sup>ÁSÁIÁ<sup>o</sup> E SGLWÁ<sup>a</sup>Á PÁUZZÁ ÝÁWÁEAB 1ÁP 1 ÞÁVÉÁ 1SACUUE ÖAZÁ<sup>a</sup>ÁZÁ.
- ❖ ÝWÁ WÁUKÁ JA.JA.DGI. „Á'UE ÖÁDgÁV ««ZÁ «<sup>a</sup>ÞAIÍUUKÁ SUE <sup>a</sup>ÁACÉÁ ÞEÁ dgÁV<sup>a</sup>ÁZÁ.
- ❖ «ZÁEÁ<sup>a</sup>Á <sup>a</sup>ÁVÁU «ZÁEÁ ÝJ ÞÁVÁU EÍÞEÍ ÝEÍUUEÁ GvÞEÁB VÁIÁJ 1 <sup>a</sup>ÁÁ<sup>-</sup>ÁCPÁJ UUEÁ „PÉ<sup>a</sup>ÁZÁ.
- ❖ „ÁÁEÁ DQKZVÁEAB <sup>a</sup>ÁÐ<sup>o</sup>»<sup>a</sup>ÁZÁ.
- ❖ ÞBÁJ ÁIÁ PÉ<sup>o</sup> „PÁAIÖUUKÁ <sup>a</sup>AIÁ<sup>a</sup>ÁEÁ ÁGÁ d<sup>a</sup>Á'ÁJ ÁIÁVÁ ÁV PÉ<sup>o</sup> „ÁÁÐ<sup>o</sup>»<sup>a</sup>ÁZÁ.
- ❖ PEÁÐI PÁ „ÞÁÖGÁ „<sup>a</sup>ÁÁÖÁIÁ PEÍ; RÁIÁ ÝEÁGÁ PÁAIÖ<sup>a</sup>ÁÐ<sup>o</sup>»<sup>a</sup>ÁZÁ.

**2. J. EÍ. 2. ÞAÍOÁ ÁMEWÖ (! ÁOÁCPÁJ -2) (ÞEÞÁ<sup>a</sup>ÁVÉ) - E<sup>a</sup>ÞA PÁAIÖ'ÁGÁ-**

±ÁSÁCPÁJ -2 GÞJÁ „ÞÁÖGZÁ GÝA PÁAIÖZÞÖ E<sup>a</sup>ÞA CÇÁEÁZPÉ SGLVÁGÉ E<sup>a</sup>ÞA ÝEÁAIÖUUKÁ <sup>a</sup>ÁVÁU ÞVÖ<sup>a</sup>UKÁ F ÞÁVÉÁWZÉ

- ❖ ÞEÞÁ<sup>a</sup>ÁVÉÁ <sup>a</sup>UÍUEÁ <sup>a</sup>ÁVÁU EVÁ PÁ«ÄÖÞA PÁEKEEUKÁ CEÁMÁEÁ F «<sup>a</sup>ÞAIÍUUKÉ „ASACIFZÁVÉ <sup>a</sup>ÁÁ»w ÖÞNÍ PÁAIÍVÁIÁR „ÁÁÐDPA <sup>a</sup>ÁÁ»w CCPÁJ.
- ❖ „ÞÁÖGZÁ DZÁ±UUEAB CCPÁV ÁV ÖEGR<sup>a</sup>ÁZÁ.
- ❖ E<sup>-</sup>ÁSÁIÁ<sup>o</sup> E SGLWÁ<sup>a</sup>Á PÁUZZÁ ÝÁWÁEAB 1ÁP 1 ÞÁVÉÁ 1SACUUE ÖAZÁ<sup>a</sup>ÁZÁ.
- ❖ ÝWÁ WÁUKÁ JA.JA.DGI. „Á'UE ÖÁDgÁV ««ZÁ «<sup>a</sup>ÞAIÍUUKÁ SUE <sup>a</sup>ÁACÉÁ ÞEÁ dgÁV<sup>a</sup>ÁZÁ.
- ❖ «ZÁEÁ<sup>a</sup>Á <sup>a</sup>ÁVÁU «ZÁEÁ ÝJ ÞÁVÁU EÍÞEÍ ÝEÍUUEÁ GvÞEÁB VÁIÁJ 1 <sup>a</sup>ÁÁ<sup>-</sup>ÁCPÁJ UUEÁ „PÉ<sup>a</sup>ÁZÁ.
- ❖ „ÁÁEÁ DQKZVÁEAB <sup>a</sup>ÁÐ<sup>o</sup>»<sup>a</sup>ÁZÁ.
- ❖ PEÁÐI PÁ „ÞÁÖGÁ „<sup>a</sup>ÁÁÖÁIÁ PEÍ; RÁIÁ ÝEÁGÁ PÁAIÖ<sup>a</sup>ÁÐ<sup>o</sup>»<sup>a</sup>ÁZÁ.

**2. F. JA. 1. ZHÁDÁ, ÞÁÖGZÁ CÇÁEÁ PÁAIÖZÞÖ („ÁÁ «<sup>a</sup>ÞAIÍÁ) (! ÁOÁCPÁJ -3) - E<sup>a</sup>ÞA PÁAIÖ'ÁGÁ-**

„ÞÁÖGZÁ CÇÁEÁ PÁAIÖZÞÖ (! ÁOÁCPÁJ -3) GÞJÁ „ÞÁÖGZÁ GÝA PÁAIÖZÞÖ GÞJÁ CÇÁEÁZPÉ SGLVÁGÉ E<sup>a</sup>ÞA ÝEÁAIÖUUKÁ <sup>a</sup>ÁVÁU ÞVÖ<sup>a</sup>UKÁ F ÞÁVÉÁWZÉ

- ❖ PÁ«ÄÖÞA PÁEKEEUKÁ WZÁYÁR, PÁ«ÄÖÞA E<sup>-</sup>ÁSÁIÁ CCPÁJ UKÁ „ÁÁ «<sup>a</sup>ÞAIÍÁ <sup>a</sup>ÁÐ<sup>o</sup>LUÉ PEÁÐI PÁ PÁ«ÄÖÞA ÞEÁT <sup>a</sup>ÁAQK, PEÁÐI PÁ PÁ<sup>o</sup>Á <sup>a</sup>ÁVÁU EVÁGÉ <sup>a</sup>ÁÁÖT PÁ«ÄÖÞA ÞEÁT <sup>a</sup>ÁAQK, PEÁÐI PÁ GÁDÁ C<sup>a</sup>ÁWVÁ PÁ«ÄÖÞA „ÁÁFPA 'ZÁÁ <sup>a</sup>ÁAQKÁIÁ «<sup>a</sup>ÞAIÍUUKÁ <sup>a</sup>ÁÐ<sup>o</sup>LUÉ <sup>a</sup>ÁVÁU F «<sup>a</sup>ÞAIÍUUKÉ „ASACIFZÁVÉ <sup>a</sup>ÁÁ»w ÖÞNÍ PÁAIÍVÁIÁR „ÁÁÐDPA <sup>a</sup>ÁÁ»w CCPÁJ ÁIÁV PÁAIÖ<sup>a</sup>ÁÐ<sup>o</sup>»<sup>a</sup>ÁZÁ.
- ❖ „ÞÁÖGZÁ GÝA PÁAIÖZÞÖ GÞJÁ UE ±ÁSUE „ASACIFZÁ «<sup>a</sup>ÞUÍUEAB <sup>a</sup>ÁVÁU <sup>a</sup>ÁÁ»wÁIÁEAB 1SACÁIÁ „ÞPÁGZVEACUE „PÉ<sup>a</sup>ÁZÁ <sup>a</sup>ÁÁEÖPA C<sup>a</sup>ÁJ UE EÍÞÁ ÁUÁ<sup>a</sup>ÁZÁ.



- ❖ ÞÁÐgblá DzÁ±UWEAB CcPMP AV °Egr ÁªkzÁ.
- ❖ E´ASAIÁ° è SgÁwþjÁ PAUZÁ YÁWWEAB 1ÁPj 1 PÁVEÁ 1 SAcUMUÉ °AZÁªkzÁ.
- ❖ YÁw WAUKÁ JA.JA.Dgi. Á´ÚÉ °ÁdgÁV ««zÁ «µÁIÁUKÁ SUE ªÁACÉÁ PEÁ dgÁV, ÁªkzÁ.
- ❖ «ZÁÉÁ Á´é ÁVÁU «ZÁÉÁ Yj µÁVÁU EþjP kZ YÁWUkUÉ GvþjP EAB VÁIÁj 1 ªÁÁ´ÁCPÁj UKUÉ ,P è ÁªkzÁ.
- ❖ ÁªÁÁÉÁ DqkzvP EAB ªªÐ» ÁªkzÁ.
- ❖ PEÁÐI ÞÁ ÞÁÐgÁ ,kªÁªÁiÁ PE; rÁiÁ YÁÁGÁ PÁÁiÁÐªªÐ» ÁªkzÁ.

2ÉªÁw °Zi.Dgi. CEÁGÁZÁ (PÁ.GÁ. «ÁiFEÁ ªÁVÁUPEª.ª. ») ; ÁOÁCPÁj -5 (YÁÁGÁ) - EªÁj PÁÁiÁÐªªGÁ - ÁOÁCPÁj (5) gP bÁ ÞÁÐgblá dAn PÁÁiÁÐZPÐ EªÁj CcÁEþP è SgÁVÁþjE EªÁj YÁÁiÁÐUÁ ªÁVÁU PÁVÁUÁ F PÁVEÁWZÉ

- ❖ PÁ«ÁÐþjÁ gÁdÁ «ªÁÁ ÁiFEÁdEÁiÁ ªEZDÁÁiÁ ÁªUÁ E´ASAIÁ J´Áè «µÁIÁUKÁ ªÁVÁU PÁVÁUÁ «ÁUPEAB °EgMÁYr 1 GzÁ PEUÁj PÁ «ÁZUÁ ªªÐ´Ué ªÁVÁU F «µÁIÁUKUÉ ,ASAcUzÁVé ªÁÁ»w °PÁI PÁÁiÁVÁiÁr ÁªÐdªPÁªÁ»w CcPÁj
- ❖ ÞjWUWEAB ªÁiÁªÁÁÉÁ ÁGÁ Yj ZÁ° 1 ªÁÁ´ÁCPÁj UKUÉ ªÁAr ÁªkzÁ.
- ❖ ÞÁÐgblá DzÁ±UWEAB CcPMP AV °Egr ÁªkzÁ.
- ❖ ±ÁSUÉ SgÁªÁ PAUZÁ YÁWWEAB 1ÁPj 1 ,ASAZªÁ 0 1 SAcUMUÉ °AZÁªkzÁ.
- ❖ YÁw WAUKÁ JA.JA.Dgi. Á´ÚÉ °ÁdgÁV ««zÁ «µÁIÁUKÁ SUE ªÁACÉÁ PEÁ dgÁV, ÁªkzÁ.
- ❖ «ZÁÉÁ Á´é ÁVÁU «ZÁÉÁ Yj µÁVÁU EþjP kZ YÁWUkUÉ GvþjP EAB VÁIÁj 1 ªÁÁ´ÁCPÁj UKUÉ ,P è ÁªkzÁ.
- ❖ ÁªÁÁÉÁ DqkzvP EAB ªªÐ» ÁªkzÁ.
- ❖ ÞbÁj ÁiÁ PªÁ PÁÁiÁÐUÁP è ªÁiÁªÁÁÉÁ ÁGÁ dªÁ´Áj ÁiÁVÁV AV PªÁ ÁªªÐ» ÁªkzÁ.
- ❖ PEÁÐI ÞÁ ÞÁÐgÁ ,kªÁªÁiÁ PE; rÁiÁ YÁÁGÁ PÁÁiÁÐªªÐ» ÁªkzÁ.

2É 1zþÁdÁ f.JA, ÞÁÐgblá CcÁEþPÁÁiÁÐZPÐ ; ÁOÁCPÁj -6 (YÁÁGÁ) (´ªÁ PÁ«ÁÐPÁPEÁ±) - EªÁj PÁÁiÁÐªªGÁ

; ÁOÁCPÁj -6 gP bÁ ±ÁSAIÁ J´Áè ªÁÁ´ZÁGÁUé ªÁVÁU PEÁÐI ÞÁ ,kªÁªÁiÁ PE; rÁiÁVé PÁÁiÁÐªªÐ» ÁVÁþjE EªÁj ÞÁÐgblá PÁÁiÁÐZPÐ / ÞÁÐgblá dAn PÁÁiÁÐZPÐUÁ EªÁj CcÁEþP è PÁÁiÁÐªªÐ» ÁªkzÁ.

- ❖ ´ªÁ PÁ«ÁÐPÁ PEÁ±kzÁ ªªÐ´UÁiÁ «µÁIÁUKUÉ ,ASAcUzÁVé ªÁÁ»w °PÁI PÁÁiÁVÁiÁr ÁªÐdªPÁªÁ»w CcPÁj ÁiÁV PÁÁiÁÐªªÐ» ÁªkzÁ.
- ❖ ±ÁSUÉ ,ASAcUzÁªÁÁÁ»w ªÁVÁU «ªÁjUWEAB ±ÁSAIÁ 1 SAcAiÁ ,PÁGþZEAcUÉ ÞÁÐgblá dAn PÁÁiÁÐZPÐgPj UÉ EþjP ÁUÁªkzÁ.
- ❖ ÞjWUWEAB ªÁiÁªÁÁÉÁ ÁGÁ Yj ZÁ° 1 ªÁÁ´ÁCPÁj UKUÉ ªÁAr ÁªkzÁ.
- ❖ ÞÁÐgblá DzÁ±UWEAB CcPMP AV °Egr ÁªkzÁ.
- ❖ ±ÁSUÉ SgÁªÁ PAUZÁ YÁWWEAB 1ÁPj 1 ,ASAZªÁ 0 1 SAcUMUÉ °AZÁªkzÁ.
- ❖ YÁw WAUKÁ JA.JA.Dgi. Á´ÚÉ °ÁdgÁV ««zÁ «µÁIÁUKÁ SUE ªÁACÉÁ PEÁ dgÁV, ÁªkzÁ.
- ❖ «ZÁÉÁ Á´é ÁVÁU «ZÁÉÁ Yj µÁVÁU EþjP kZ YÁWUkUÉ GvþjP EAB VÁIÁj 1 ªÁÁ´ÁCPÁj UKUÉ ,P è ÁªkzÁ.
- ❖ ÁªÁÁÉÁ DqkzvP EAB ªªÐ» ÁªkzÁ.
- ❖ ÞbÁj ÁiÁ PªÁ PÁÁiÁÐUÁP è ªÁiÁªÁÁÉÁ ÁGÁ dªÁ´Áj ÁiÁVÁV AV PªÁ ÁªªÐ» ÁªkzÁ.
- ❖ PEÁÐI ÞÁ ÞÁÐgÁ ,kªÁªÁiÁ PE; rÁiÁ YÁÁGÁ PÁÁiÁÐªªÐ» ÁªkzÁ.

2ÉªÁw °Zi.Dgi. CEÁGÁZÁ (YÁVÁ´ÁªÁGÁªÁVÁU ,PÁEÁiÁ) ; ÁOÁCPÁj -7 - EªÁj PÁÁiÁÐªªGÁ

; ÁOÁCPÁj (7) gP bÁ ÞÁÐgblá dAn PÁÁiÁÐZPÐ gP bÁ CcÁEþP è SgÁVÁþjE EªÁj YÁÁiÁÐUÁ ªÁVÁU PÁVÁUÁ F PÁVEÁWZÉ

- ❖ 1ÁPw ªÁVÁU gP ÁEÉ ±ÁSÉ ªÁVÁU E´ASAIÁ ,PÁEÁiÁPE ,ASAcUzÁ «µÁIÁUKÁ °ÁUME F «µÁIÁUKUÉ ,ASAcUzÁVé ªÁÁ»w °PÁI PÁÁiÁVÁiÁr ÁªÐdªPÁªÁ»w CcPÁj ÁiÁV PÁÁiÁÐªªÐ» ÁªkzÁ.
- ❖ E´ÁSUÉ ,ASAcUzÁVé ´ÁREÁªÁVÁU ÁªÁVÁWWEAB ÞÁÐj ªÁZkÁªÁÁiÁCAZÁ vþjÁªkzÁ.
- ❖ ªÁjPÁªªÁ vÁIÁj ÁªkzÁ.
- ❖ ±ÁSUÉ SgÁªÁ PAUZÁ YÁWWEAB 1ÁPj 1 ,ASAZªÁ 0 1 SAcUMUÉ ±ÁSUÉ °AZÁªkzÁ.



- ❖ „ÁÉ / „ÁWUMÁR É EBÞR NZUMKÉAB VÚÉAPPEAQA ÞbjqÉAB VAIÍAJ „ÁÁZÁ.
- ❖ UHTEPAIÁAVZÁ ÁÆEÞAJ T.J.A.J.Í / JÝÍ.J.A.J.Í. «Ð» „ÁÁZÁ.
- ❖ PEÁÐI PÀ PÁÐGÁ „ÁÁÁÁIÁ PÉ; rAIÁ YÞÁGÁ PÁAIÍÐ «Ð» „ÁÁZÁ.

„GJMNÁGÞAPÁIÍÐ ÁGÁ-

- ❖ „GJMNÁGÞA ±ASUE „ASACU ZA ÁP P ÁGUMÁ YÁBUMKÉAB „GJMNÁGÞA PÉ „ÁÁZÁ.
- ❖ ÁÁÁÁCPÁJ UMÁ „MEa1ZÁ ÞbÁJ AIÁ E ÞMÞÉ PÉ „ÁÁZÁ.
- ❖ UHTEPAIÁAVZÁ ÁÆEÞAJ T.J.A.J.Í / JÝÍ.J.A.J.Í. «Ð» „ÁÁZÁ.
- ❖ PEÁÐI PÀ PÁÐGÁ „ÁÁÁÁIÁ PÉ; rAIÁ YÞÁGÁ PÁAIÍÐ «Ð» „ÁÁZÁ.

ZÁ ÁAIÁVI:-

- ❖ EÁGÞA ÞbÁJ AIÁEAB „ZÞ ÁVqÁÁZÁ.
- ❖ YÁBUMKÉAB ÁVNU ÞbjMUMKÉAB «ZÁ ±ASUMKUE / E-ASUMKUE VÞÁ; „ÁÁZÁ.
- ❖ ÁÁPÁAIÁVZÁ ZÁ ÞbjMUMKÉAB ÓÉ ZÁ ZÁR-UMÁ PÉOHUE ÞMÁ» „ÁÁZÁ.
- ❖ PEÁÐI PÀ PÁÐGÁ „ÁÁÁÁIÁ PÉ; rAIÁ YÞÁGÁ PÁAIÍÐ «Ð» „ÁÁZÁ.

(3) «TÞAIÁ VÚÉAPPEAQA YÞÁI, G „ÞAJ ÁVNU ÓEUIÁJ PÉ ÓÁUE «ZÁ ÓAVUMKÁ-

E-ÁSAIÁ PÁAIÍÐZÞÓAIÁ GÞA PÁÁÐPA E-ÁSAIÁ „ÁÁZÁ PÞÁEAIÁ ÁVNU PÞÁGZÞEACUE «TÞAIÁ VÚÉAPPEAQA YÞÁIUE „ASAZMÁ ÞGÁVgÁVÁGÞÉ „AVI ÉAIÁ «GÞUMKÁVÉ CÝLÉ / DZÁ±Á ÁÁQÁR É KPMÉ EZÉ „PÁÐGZÁ CÇÁEÁ PÁAIÍÐZÞÓUMÁ ÁVNU ; ÁOACPÁJ UMÁ „ASAZMÁ Ó „PÁÐGZÁ dAn PÁAIÍÐZÞÓ ÁVNU „PÁÐGZÁ GÝÁ PÁAIÍÐZÞÓUMKAZÁ DZÁ±UMKÉAB YÞAIÁVÁGÞÉ YÞAIÁV CÁGÞA „PÁÐGZÁ PÁAIÍÐZÞÓUMKUE ÓEUIÁGÞÁVgÁVÁGÞÉ „PÁÐGZÁ PÁAIÍÐZÞÓAIÁ GÞA PÁÁÐPA E-ÁSAIÁ „ÁÁZÁ UE ÓEUIÁGÞÁVgÁVÁGÞÉ

(4) E-ÁSAIÁ PÉ „PÁAIÍÐUMÁ «ÐÓLÍUE E-ÁSAIÁ CÝR-ÞEArgÁ ÁÁÁEÞÁQUMÁ-

„ÁÁÁÁIÁZÁ PÉ; rAIÁ PÁÁÐPA E-ÁSAIÁ ZÉACÉÁ ZÁ ÁHPUMKUE ÁÁUÐZÞEÞÁVZÉ „ÁÁÁÁIÁZÁ PÉ; rAIÁ «ÁVÞÁZÁ ÁÁEÞÁQUMKÉAB MÝUMKÉArZÁV PÁÁÐPA E-ÁSAIÁ 1SACAIÁ VÞÁ PÉ „PÁAIÍÐUMKÉAB «Ð» „ÁÁU „ZJ ÁÁEÞÁQUMKÉAB CÉÁ „ÁÁPAUÁVZÉ „ÁÁÁÁIÁZÁ PÉ; rAIÁ «ZÁ „ÁÁÁÁIÁZÁ 1SACAIÁ C1VZÞR gÁ Á EVGÁ „ÁVÉ ÁVNU AIÁ ÁUMKÁ ÉÁ YÁZÁÉUMKÉAB (Provision) CÉÁ „ÁÁPAUÁVZÉ

(5) PÉ „PÁAIÍÐUMÁ «ÐÓLÍUE AIÁ ÁUMÁ, «ÁAIÁUMÁ (Regulations), „NEZEUMÁ, PÉ; rUMÁ ÁVNU ZÁR-UMÁ PÁÁÐPA E-ÁSAIÁ «AIÁVZÉ ZÞ gÁVÞÉ-

E-ÁSAIÁ YÞÁRÁ ÁV „ÁÁÁÁIÁZÁ PÉ; r ÁVNU PEÁÐI PÀ PÁÐJ [ÁP P ÁGUMÁ] «AIÁ ÁUMÁ-1977 GA YÞÁGÁ „ÁVÉÁ-É ÁVNU PÁ® PÁ® PÉ ÓEgÞ 1ZÁ PÁÐJ DZÁ±UMÁ ÁÆEÞAJ PÁAIÍÐ «Ð» „ÁVZÉ EZÞVZÉ F ÞVÞAQÁ AIÁ ÁUMÁ / PÁ-ÁZUMÁ YÞÁGÁ PÁAIÍÐ «ÐÓLÍÁEAB ÁÁQÁ ÁUÁVZÉ

1. PEÁÐI PÁ ÉÁUJ ÁPA „ÁÁ «AIÁ ÁUMÁ 1958
2. PEÁÐI PÁ ÉÁUJ ÁPA „ÁÁ [ÁVÁÞÞÉ, «AIÁAVZÉ ÁVNU ÁÁÁÁEÞÁ «AIÁ ÁUMÁ 1957
3. PEÁÐI PÁ ÉÁUJ ÁPA „ÁÁ [EÞM] «AIÁ ÁUMÁ 1966
4. PEÁÐI PÁ ÉÁUJ ÁPA „ÁÁ [EÁGÁ ÉÁÁPÁW] «AIÁ ÁUMÁ 1977
5. PEÁÐI PÁ ÉÁUJ ÁPA „ÁÁ [SÁAIÁ YÞÁÁÓÁEÞ] «AIÁ ÁUMÁ 1977
6. PEÁÐI PÁ ÉÁUJ ÁPA „ÁÁ [eÁµM] «AIÁ ÁUMÁ
7. PEÁÐI PÁ ÉÁUJ ÁPA „ÁÁ [Dgi. |.] CÇÁIÁ Á ÁVNU «AIÁ ÁUMÁ
8. PEÁÐI PÁ YÁGZÁ ÞMÉ CÇÁIÁ Á
9. PEÁÐI PÁ ÉÁPA „ÁÁ «AIÁ ÁUMÁ
10. ÓJ UE „ÁÁ PÁAIÍV 1961 ÁVNU «AIÁ ÁUMÁ 1963
11. PÁSÁÐEUMÁ PÁAIÍV 1948
12. PEÁÐI PÁ PÁSÁÐEÉ «AIÁ ÁUMÁ, 1969
13. EArAIÁEÍ „ÁAIÁUMÁ PÉ Á PÁAIÍV 1923







(9) ಕರ್ನಾಟಕ / ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ:-

ಕ್ರ. ಸಂ.	ಕರ್ನಾಟಕ / ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	ಉದ್ಯೋಗ	ಸಂಖ್ಯೆ	ಮಿತಿ	ಸಂಸ್ಥೆ	
					ಉದ್ಯೋಗ	ಸಂಖ್ಯೆ
<b>ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ</b>						
1.	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	1,44,200-2,18,200	1,87,264	ಎ. 414, ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ, ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ. ಸಂಖ್ಯೆ: 9632060006  ಸಂಖ್ಯೆ: 22254894 ಸಂಖ್ಯೆ: 22035004  secy-labour@karnataka.gov.in	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ ಸಂಖ್ಯೆ: 9632060006
2.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-
3.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-
4.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-
5.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-
6.	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	36,000	47,650		ಎ. 124/2, ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ ಸಂಖ್ಯೆ: 9945763554
7.	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	22,950-42,000	30,950		ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ ಸಂಖ್ಯೆ: 9535948472
8.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-

ಕ್ರ. ಸಂ.	ಕರ್ನಾಟಕ / ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	ಉದ್ಯೋಗ	ಸಂಖ್ಯೆ	ಮಿತಿ	ಸಂಸ್ಥೆ	
					ಉದ್ಯೋಗ	ಸಂಖ್ಯೆ
<b>ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ</b>						
1.	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	90,500-1,23,300	1,24,445	ಎ. 416, ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ ಸಂಖ್ಯೆ: 9449485936  ಸಂಖ್ಯೆ: 22034773 ಸಂಖ್ಯೆ: 2204776 jseclabour@gmail.com	ಎ. 247, ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ ಸಂಖ್ಯೆ: 9449485936
2.	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	30,350-58,250	42,564		ಎ. 124/3, ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ ಸಂಖ್ಯೆ: 9980757217
3.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-
4.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-
5.	- ಸರ್ಕಾರಿ -	ಸರ್ಕಾರಿ ಸಂಸ್ಥೆಗಳಿಗೆ ಸರ್ಕಾರಿ ಉದ್ಯೋಗ	-	-		-

No.	Name / Title	Address	Salary	Monthly Salary	Contact Info	
					Phone	Mobile
<b>SECRETARY GENERAL'S OFFICE</b>						
1.	J. J. J.	SECRETARY GENERAL'S OFFICE	74,400 - 1,09,600	1,02,651	EA.411, PARISH ROAD	EA. 32, "A.P.H.C., CAULFIELD, SOUTH AUSTRALIA, (J.E.D.G.I. PARISH ROAD) AU.04 MO: 9449110591
2.	MASTERS	D. J. PARISH	30,350 - 58,250	47,762	EA.411, PARISH ROAD 4th Floor, "PARISH HOUSE" MO: 2205031 2205033  ds_labour@yahoo.com	#206/15 3rd Floor, MAULMEY ROAD MO: 9008248500
3.	AGRI	J. J. PARISH	23,500 - 47,650	27,650		# 36/2, F-04, J. J. J. Rd, 17th Floor, J. J. J. Rd, MAULMEY ROAD-26. MO: 9845661818
4.	S.A.	SECRETARY	-	-		-
5.	S.A.	SECRETARY	-	-	-	-

No.	Name / Title	Address	Salary	Monthly Salary	Contact Info	
					Phone	Mobile
<b>SECRETARY GENERAL'S OFFICE (PARISH HOUSE) (SECRETARY -1) MAULMEY ROAD</b>						
1.	MASTERS	SECRETARY GENERAL'S OFFICE (SECRETARY -1)	52,650 - 97,100	55,350	EA.411, PARISH ROAD 4th Floor, "PARISH HOUSE" MAULMEY ROAD. MO: 22035021  do1undersecretary@gmail.com	EA. 2092, 4th PARISH, MAULMEY ROAD, MAULMEY ROAD MO: 9900212128
2.	SECRETARY	SECRETARY	30,350 - 58,250	41,586		EA: 347, 10th Floor, J. J. J. Rd SECRETARY MAULMEY ROAD MAULMEY ROAD-50 MO: 9945672836
3.	SECRETARY	J. J. PARISH	37,000 - 70,850	52,814		EA: 481, 2nd PARISH, 8th Floor, MAULMEY ROAD SECRETARY MAULMEY ROAD "SECRETARY MAULMEY ROAD"-40. MO: 9902077825 maysanjana@gmail.com
5.	D.G.I. SECRETARY	J. J. PARISH	21,400 - 42,000	44,402/-		EA: 22, "PARISH ROAD, MAULMEY ROAD, MAULMEY ROAD, PARISH ROAD MAULMEY ROAD, MAULMEY ROAD MAULMEY ROAD, MAULMEY ROAD MAULMEY ROAD. MO: 9449446365
6.	S.A.	SECRETARY	-	-		-



Π.Α.	ΚΩΔΙΚΟΣ / ΣΥΝΟΛΟ	ΠΕΡΙΓΡΑΦΗ	ΑΞΙΑ	ΜΙΣΘΟ	ΣΗΜΕΙΩΣΕΙΣ	
					Πηγή	Αξία
<b>Πρόγραμμα Επένδυσης (Πρόγραμμα 2) (Προμήθεια) για...</b>						
1.	2014 Π.Α.Ε.Ο. J.EI	Πρόγραμμα 2	43,100-83,900	69,433/-	ΕΛ.411, ΠΑΡΑΡΤΗΜΑ ΕΠΙΣΤΕΥΣΕΩΣ 4ΕΑ ΑΝΟΤ., «Π.Α.Ε.Ο.», Ε.Ζ.Α. ΑΥΤΟΝΟΜΟΤΗΤΑ Ζ.Ε.: 22034972 22035030 labourdo2@gmail.com	ΕΛ. 115, 5ΕΑ '1' Κοινοτικό 3ΕΑ ΑΝΑΡΤΗΤΟ ΕΥΡΩΠΑΪΚΟ ΑΥΤΟΝΟΜΟΤΗΤΑ-560085. Αξία: 9449708811
2.	- ΣΑ° -	2014 Π.Α.Ε.Ο.	-	-		-
3.	- ΣΑ° -	Π.Α.Ε.Ο.	-	-		-
4.	- ΣΑ° -	Ο.Π.Α. Π.Α.Ε.Ο.	-	-		-
5.	- ΣΑ° -	2014 Π.Α.Ε.Ο.	-	-		-

Π.Α.	ΚΩΔΙΚΟΣ / ΣΥΝΟΛΟ	ΠΕΡΙΓΡΑΦΗ	ΑΞΙΑ	ΜΙΣΘΟ	ΣΗΜΕΙΩΣΕΙΣ	
					Πηγή	Αξία
<b>Πρόγραμμα Επένδυσης (Πρόγραμμα 3) για...</b>						
1.	2014 Π.Α.Ε.Ο. J.JA	Πρόγραμμα 3	52,650-97,100	76,616	ΕΛ.411, ΠΑΡΑΡΤΗΜΑ ΕΠΙΣΤΕΥΣΕΩΣ 4ΕΑ ΑΝΟΤ., «Π.Α.Ε.Ο.», Ε.Ζ.Α. ΑΥΤΟΝΟΜΟΤΗΤΑ Ζ.Ε.: 22034985 22034775 labour.do3@gmail.com	ΕΛ. 1246, 1ΕΑ © Π.Α.Ε.Ο., ΕΥΡΩΠΑΪΚΟ, 9ΕΑ ΑΝΑΡΤΗΤΟ, ΑΥΤΟΝΟΜΟΤΗΤΑ-72. Αξία: 9901560057
2.	- ΣΑ° -	2014 Π.Α.Ε.Ο.	-	-		-
3.	ΕΥΡΩΠΑΪΚΟ J.A.	Π.Α.Ε.Ο.	37,900-70,850	55,510		Π.Α.Ε.Ο. f. Αξία: 9742386446 ΕΛ. 31, 5ΕΑ © Αξία: 9742386446 Γ.Ε.Α.Ε.Ο., 2014 Π.Α.Ε.Ο. Κ.Ε.Α.Ε.Ο. ΕΥΡΩΠΑΪΚΟ ΑΥΤΟΝΟΜΟΤΗΤΑ-72. Αξία: 9742386446
4.	- ΣΑ° -	Ο.Π.Α. Π.Α.Ε.Ο.	-	-		-
5.	- ΣΑ° -	2014 Π.Α.Ε.Ο.	-	-		-

Þé. N.	CÞRÁJ / 1SACAIÁ ○ [ ÞÁ ZÉ / ZÉ ÞÁV	¥ZÉÁÁ	áVÉÁ ±ÉtÁ	MI NÖ áVÉÁ	«VÁ Á	
					ÞbÁj	áÉÉ
; ÁOÁÞRÁJ - 5 (¥) (PÁ. gÁ. «. AiÉÁ áVNUPE «.n.) gRÞÁ±ÁStÉ						
1.	○ Zi.Dgi. CEÁGÁZÁ	; ÁOÁÞRÁJ -5 (¥)	43,100- 83,900	52,650	EÁ.411, PÁ«ÁÐPA E´ÁStÉ 4EÁ áÁÓR, «PÁ Á ÉZÁ ÁUÁKEGÁ. ZKE:22035022 peethadikari labourdo5@gmail.com	-
2.	JA.F. ÞRÉPÁEi ○ Á ÁEi	»j AiÁ P ÁAIÁPA	37,900- 70,850	51,399		EÁ. 32, J.ú.eí JA. PÁAYÞÍ, 1ZÍtÚUP é ÞStÉi ¥Ámf Á-02. áÉ: 9886678395
3.	- SÁ° -	ZÁVÉ ; UÁWÖ	-	-		-
4.	ZKEzi ; Ági Á ÁÁÁE	P ÁAIÁPA	30,350- 58,250	42,264		EÁ.15, 4EÁ áÁRÁ gÁ 8EÁ CqÁ gÁ CUP ÁgÁ ZÁ ÁRÁ Á-79. áÉ: 9901579337
5.	áÉÓPÁZzi ; Ági Á ÁÁÁ	P ÁAIÁPA	30,350- 58,250	42,264		EÁ. 880, 14EÁ CqÁ á ÁÁÁÓÁ SqÁ ÁÉ Á-86. áÉ: 9880379328
5.	- SÁ° -	ZÁ ÁAIÁvi	-	-		

Þé. N.	CÞRÁJ / 1SACAIÁ ○ [ ÞÁ ZÉ / ZÉ ÞÁV	¥ZÉÁÁ	áVÉÁ ±ÉtÁ	MI NÖ áVÉÁ	«VÁ Á	
					ÞbÁj	áÉÉ
PÁÐgZÁCCÁEÁPÁAIÖZPÖ (Á PÁ«ÁÐPAPEÁ±); ÁOÁÞRÁJ -6 (¥) gRÞÁ±ÁStÉ						
1.	1ZÍÁDÁ f.JA	PÁÐgZÁCCÁEÁ PÁAIÖZPÖ (; ÁOÁÞRÁJ -6)	52,650- 97,100	76,616	EÁ.411, PÁ«ÁÐPA E´ÁStÉ 4EÁ áÁÓR, «PÁ Á ÉZÁ ÁUÁKEGÁ. ZKE: 22035027 22034776 jseclabour@ gmail.com	EÁ. 1246, 1EÁ © PÁzi, EÁUgÁ Á«, 9EÁ ÁPI, ÁUÁKEGÁ- 72 áÉ: 9901560057
2.	- SÁ° -	ZÁVÉ ; UÁWÖ	-	-		-
3.	- SÁ° -	»j AiÁ P ÁAIÁPA	-	-		-
4.	±ÁgZÁ CAVgUKEAqÁ	P ÁAIÁQ	30,350- 58,250	42,264		EÁ: 3390/46, 5EÁ áÉÉi, ÓÁ; EÁUgÁ ÁUÁKEGÁ. áÉ: 7026476556
5.	- SÁ° -	Qj AiÁ P ÁAIÁPA	-	-		-
6.	- SÁ° -	ZÁ ÁAIÁvi	-	-		



♣töAii vÜZAPPEVAÐRÉYÁ, ÁÞPÁZÁ«Cú«ZÁEUVÁ áLVÜYJ «ÄPLÚÉ áLVÜdÁ´ÁJ «ªhVUKÁ-  
♣töAii vÜZAPPEVAÐPÁAiið«ZÁEAF ÞÁVEÁwgvñÞÉ

- ❖ «μAii ºÁÐOPþjÁ YÉÁPEÉ / YñVUKÁ SAZÁ EAvþjÁ CªNUMÉAB YJ ZÁ° 1 ,ASAZñÁ Ò ÞKVNUMÉACUÉ ªBÁ-ÁCPÁJ UE ,RÉÁªZÁ. °KE ,ZÁV SÁZÁ YÉÁPEUKEUE °KE ,Á ÞKVÁ VÉZÁ YJ ZÁ° 1 ,RÉÁªZÁ.
- ❖ «μAii ºÁÐOPþjÁ ÞKVZÞÉ EgÁª ºeAA±UKÉAB ºAiiªÁEÁ ,ÁgÁ YJ ZÁ° 1 ÞUVEVÁ°ÁZÁVP Á WªÁÁÐEzÁ SUE nYtÁ vÁiiÁj 1 , ÞÁÐgzÁ CªEÁ PÁAiiðZPÖUKUE ,RÉÁªZÁ.
- ❖ ,ÞÁÐgzÁ CªEÁ PÁAiiðZPÖUKÁ, ±ASÁCPÁJ UKÁ ºÁRzÁ nYtÁ iiEAB ºLVÜ YJ ZÁ° 1 D nYtÁ C´VZÞÉgÁª ºAiiª / PÁAiiY ,ÁVEB´E YÞÁgÁ EgÁVzÁiiÁ CxÞÁ EºPÁ JASÁZEAB YJ ZÁ° 1 ªBÁ-ÁCPÁJ UKUE ,RÉÁªZÁ. CªEÁPE EZIPÉ CªEÁ ÞBÁj UKAZÁ ºLVÜ EvgÉ E´ASUWAZÁ ºÁª» YÞÁiiªªZÁ. Cªj UE ZMÞ ÁZÁ CCPÁGUMÉAB ZÁÁ-Á´ ºtöAii vÜZAPPEVAÐªZÁ.
- ❖ ,ÞÁÐgzÁ GYÁ PÁAiiðZPÖAiiªþjÁ ,ÞÁÐgzÁ PÁAiiðZPÖUKUE ÞKVMEAB ,RÉÁª ªKEZÞÁ ÞÁVEÁ CCPÁJ UKÁ ºÁRzÁ nYtÁ »EÁ´Áii° É D YÞÁUE UKUE ,ASAZñÁ Ò ºtöAiiªEAB vÜZAPPEVAÐ Á SUE CªþjÁ CªYÁAiiªEAB ºÁR ÞKVNUMÉAB ,ÞÁÐgzÁ PÁAiiðZPÖUKUE ,RÉÁªZÁ. CªEÁ CCPÁJ UKAZÁ ºÁª»WÁiiEAB YÞÁiiªªZÁ. vÞÁUE YÞÁMÞ ÁZÁ CCPÁGPE AB ZÁÁ-Á´ ºtöAii vÜZAPPEVAÐªZÁ.
- ❖ ,ÞÁÐgzÁ PÁAiiðZPÖUKÁ ÞKVÁ SAZÁ EAvþjÁ nYtÁUKÉAB YJ ZÁ° 1 ºAiiªÁEÁ ,ÁgÁ YÞÁMÞ ÁZÁ CCPÁGPE AB ZÁÁ-Á´ CAVª ºtöAii vÜZAPPEVAÐªZÁ. PEÁÐI ÞÁ ,ÞÁÐgÁ (ªRPA ÁgÁ ºLVÜ ºÁÐO´Lj) ºAiiªÁZÁVÉ ÞKVNUMÉAB ºÁEÁ ,ªªj UE ,RÉÁªZÁ ºLVÜ ,ªª ,ÁYÁI PÉ ,RÉÁªZÁ.
- ❖ ÞKVZÞÉ ºtöAii vÜZAPPEVAÐ EAvþjÁ ,ÞÁÐj DZÁ±UKÉAB ,ÞÁÐgzÁ CªEÁ PÁAiiðZPÖUKAZÁ °KEgr ,ªªZÁ.

YJ «ÄPLÚÉ áLVÜdÁ´ÁJ :-

«μAii ºÁÐOPþjÁ PÁAiiðªEAB ±ASÁCPÁJ UKÁ YJ «ÄPLÚÉ ºÁAQÁVÁÜÉ ±ASÁCPÁJ UKÁ PÁAiiðªEAB CªEÁ PÁAiiðZPÖ YJ «ÄPLÚÉ ºÁAQÁVÁÜÉ ,ÞÁÐgzÁ CªEÁ PÁAiiðZPÖUKÁ PÁAiiðªEAB ,ÞÁÐgzÁ GYÁ PÁAiiðZPÖAiiªþjÁ YJ «ÄPLÚÉ ºÁAQÁVÁÜÉ ,ÞÁÐgzÁ GYÁ PÁAiiðZPÖAiiªþjÁ PÁAiiðªEAB PÁAiiðZPÖUKÁ YJ «ÄPLÚÉ ºÁAQÁVÁÜÉ ,ÞÁÐgzÁ PÁAiiðZPÖUKÁ PÁAiiðªEAB ºÁEÁ PÁ«ÄOPÁ ,ªªþjÁ YJ «ÄPLÚÉ ºÁAQÁVÁÜÉ EzÁ jÁWÁii° É E´ASÁii° É Yñ CCPÁJ ÁiiÁ vÞÁ vÞÁ PÁAiiðÜKUE dªÁ´ÁYþjÁVgÁVÁÜÉ CªZÉ ºBÁ-ÁCPÁJ UKUE ºhC ,RÉÁª dªÁ´ÁYþjÁVgÁVÁÜÉ

ÞÁVªÁUKÁ ºÁÐO´LjÁii° ÉCEÁ ,ÁÞPÁZÁ ,VEVUKÁ-

1. ZÁ ÁAiiVi:- Eªj UE ºÁ¹ZÁ YñVUKÉAB / ÞKVNUMÉAB CzÁ ÇEÁ CCPÁJ UKÁ ,KEZEÞÁiÁVÉ DÁiiÁ CCPÁJ UKUE ºLVÜ E´ASUKEUE ºÁQÁªZÁ.
2. «μAii ºÁÐOPþjÁ- EªþjÁ vÞÁUE ºÁRzÁ PÁUZÁ YñVUKÉAB ºLVÜ ÞKVNUMÉAB LZÁ ÇEUKÁ MýÁUE ,ªªÁOÁii PÉ ; rÁiiÁVÉ ºBÁ-ÁCPÁJ UKUE ,RÉÁªZÁ. ±ASÁCPÁJ UKÁ, ,ÞÁÐgzÁ CªEÁ PÁAiiðZPÖUKÁ EªNUMÉAB YJ ZÁ° 1 ºBÁ-ÁCPÁJ UKUE ,RÉÁªZÁ.
3. ,ÞÁÐgzÁ GYÁ PÁAiiðZPÖAiiªþjÁ- EªþjÁ ÞKVMEAB YÞÉZÁ YJ ZÁ° 1 DZMÉ ºBÁ´É «μAiiNUMÉAB ºVÁÐj 1 ºBÁ-ÁCPÁJ UKUE ,RÉÁªZÁ. ´ÁO EgÁª Á ÞKVNUMÉAB «´Áªj ºÁAQPEÁ PEÁ vÜZAPPEVAÐªZÁ, ,ÞÁÐgzÁ PÁAiiðZPÖUKÁ DZMÉ ºBÁ´É ÞKVNUMÉAB «´Áªj ºÁAQªZÁ.

E´ASÁii CªEÁZÞÉgÁª ºLVÜ ´SAÇ GYÁIIEÁV ,ÁWÁªÁ ºAiiªÁUKÁ, «ªÁiiÁUKÁ ,KEZEUKÁ, ZÁR´UKÁ, PÉ ; RUKÁªªþjÁ-

- ❖ PEÁÐI ÞÁ ,ÞÁÐgÁ ,ªªÁOÁii PÉ ; r / ÞBÁj PÉ ; r.
- ❖ PEÁÐI ÞÁ ,ÞÁÐgÁ ºRPA ÁgÁ ºÁÐO´LjÉ ºAiiªÁEÁ.
- ❖ PEÁÐI ÞÁ ,ÞÁÐgÁ ºRPA ÁgÁ ºÁAPE ºAiiªÁEÁ UKÁ.
- ❖ PEÁÐI ÞÁ EÁUJ ÞÁ ,Áª ºAiiªÁEÁ UKÁ.
- ❖ PEÁÐI ÞÁ ,ÞÁÐgÁ (ªVÁÐPþjÁ, ºAiiÁVÁtÉ ºLVÜ C ; Áª) ºAiiªÁUKÁ.
- ❖ PEÁÐI ÞÁ DyÓPÁ ,Á»VÉ
- ❖ ´KE ,ÁCªEÁ PÁAiiY
- ❖ GUÁt PÉ ; r,
- ❖ ºÁZÁ´IPE PÁAiiY 1996 ºLVÜ 1940.
- ❖ ,ÁÇ´ÁgÁ ºEzÁ PÉ ; r,
- ❖ PEÁÐI ÞÁ ReÁÉÉ ,Á»VÉ

- ❖ ZÁ° ÚzþMhØ
- ❖ Sefní PÉ|r.
- ❖ PEÁØI PÀ PÁØj EEÞþþÁ° ÉZDÁAÍÁ ±AiÁ° ÁUMÁ 1963,
- ❖ CEÁPA±zÁ DzÁgþzÁ° ÁÁ° É EÁ° ÁPÁw ±AiÁ° ÁUMÁ,
- ❖ °ÁEÁPA Á° Á DAIÞEÁU(PEE ÁµEi)gUÁ° ÁµEi 2000,
- ❖ PEÁØI PÀ EÁUJ PÀ Á° ÚKÁ (PÁAÍÁØZþLU) °þKUMÁ ±AiÁ° 1994,
- ❖ ¥j zµØ eÁw / ¥j zµØ ÁUB° ÁVÁU »AZÁ½zÁ° ÁUBUMÁ «ÁÁ, Áw ±AiÁ° ÁUMÁ.
- ❖ PEÁØI PÀ EÁUJ PÀ Á° Á ÁÁÁEÁ DAIÞI ±AiÁ° ÁUMÁ 1977,
- ❖ PEÁØI PÀ EÁUJ PÀ Á° Á ¥ÞE± ÁµEi ±AiÁ° ÁUMÁ 1977,
- ❖ EvþÉ PÁAÍÁY / ±AiÁ° ÁUMÁ.

ZÁR° ÚKÁ-

E° ÁSÉ-ÁAZÁ° ØEgr Á° Á ÁVÞEÁ° ÚKÁ° ÁVÁU EvþÉ E° ÁSÚKÁZÁ° ÁÁrgÁ° Á ÁVÞEÁ° ÚKÁ° PÁØgþzÁ° ÁÁUØ ÁEaUMÁ.

E° ÁSAÍÁ CÇÁEzÁ gÁ° ÁZÁR° ÚKÁ° ÁVÁØþþÁ zÁVÁSØ

PÁ«ÁØPÁ E° ÁSÚE ÁSÁZþÁ ØJ° Áe ÞþMUMÁ° ÁVÁU° ÁþKUMÁ EvÁÇ F E° ÁSAÍÁ° ÁEzÁ gÁVÞÉ° ÁÁPÁAÍÁUKE½zÁ ÞþMUMÁEÁB Á° Á° ÁÍÁ PÉ|r ÁÍÁÁVÉ° ÁVÁU° PÁØgþzÁ DzÁ±zÁVÉ J, ©, 1° ÁVÁU r JAZÁ° ÁVÁØþþÁ ÁÁqÁ ÁUÁ° ÁzÁ° ÁVÁU C° ÁUMÁEÁB zÁR° É (Record) PÞEoÍUÉ PÁÁ» ÁUÁ° ÁzÁ.

«µÁÍÁUMÁ DzÁVÉ° ÁÁ° É ÞþMÁ° ÁVÁØþþÁ:

- J - ±Á±VÞÁV EgÁ° ÁzÁ.
- © - 30° ÁµØ EgÁ° ÁzÁ.
- 1 - 10° ÁµØUMÁ ÞUÉ EgÁ° ÁzÁ.
- r - 1° ÁµØzÁ ÞUÉ EgÁ° ÁzÁ.

ÁÁPÁAÍÁUKE½zÁ ÞþMUMÁEÁB° ÁgÁ° ¥þþÁÍÁ° ÁPÁzÁ° è Á° Á° ÁÍÁ PÉ|r ÁÍÁÁVÉ° µUÑVÁ EÞÁEÞEÁÍÁ° è PÞEÁj PÉ Á zÁR° É PÞEoÍ-ÁAZÁ° ÁgÁ° ¥þþÁÍÁ° ÁUÁ° ÁzÁ.

E° ÁSAÍÁ° è Áw ±AiÁ° ÁUMÁEÁB CxPÁ DqkVÞEÁB EþÉÁ° ÁE° ¥þþÁÍÁ° Á° Á° ÁVÁUMÁ CxPÁ Á° ÁDØPÁ zÁ þþMUMÁEÁB° Á° Á ¥þþÁÍÁ° ÁSÚE EgÁ° Á° ÁVÁU° ÁVÁU° «ÁþÁ

PÁ° ÁUÁj UMÁ VÁAwÞÁ LPÁVÉ SÚE VÁAwÞÁ° ÁE° Á° ÁtØÁÍÁ° ÁkÁWÁÍÁ C° ÁEÁÁÍÁ° ÁEÁB ¥þþÁÍÁ° ÁUÁ° ÁzÁ. PÁEKEÉÁ PÞEÁ±zÁ Á° ÁUMÁEÁB ¥þþÁÍÁ° ÁUÁ° ÁzÁ. PÁ«ÁØPÁ ÁIÞEÁDÉÁÍÁ-ÁÍÁ° è PÁ° ÁUÁj ÁÍÁEÁB CEÁµÁEÁUKE½zÁ° Á° ÁE° DqkVÁ ¥j µÁVÁU° ÁVÁU PÁAÍÁØ° ÁD° ÁÁ° ÁkÁWÁÍÁ° Á° ÁVÁU° DzÁ±zÁUMÁEÁB ¥þþÁÍÁ° ÁUÁ° ÁzÁ. EvþÁ E° ÁSÚMÁ C° ÁEÁÁÍÁ° / Á° ÁUMÁEÁB ÁSÁZþÁ Ø ÞþMUMÁEÁB ¥þþÁÍÁ° ÁUÁ° ÁzÁ.

PÁ«ÁØPÁ E° ÁSÉ 2019-2020 ÉÁ Á° ÚE DAIÁ° ÁÍÁzÁ° è ÁIÞEÁDÉÉ EvÁÇ ÚKÁ M¼WÞEÁqÁVÉ ¥þþÁ KeÞUÉ° ÁPÉ° ÁMqÁ ÁZÁCEÁzÁEzÁ° «ÁþMÁ

PÞÁ Á:	ÁIÞEÁDÉÁÍÁ° ØþÁ	-PÁ zÁqØPÉ	DAÍÁ° ÁÍÁzÁ° è ÁÁrgÁ° Á° Át gE. °PÁUMÁ è
1.	±zÁØ±EÁ° ÁVÁU DqkVÁ (1SÁÇ° ÁVÉ)	2230-01-001-0-01	478.00
2.	OzÁkÁPÁ ÁSÁZUMÁ° ÁVÁU PÁEKEÉÁ ÁÍÁZþLUÉ (1SÁÇ° ÁVÉ)	2230-01-101-0-01	2857.00
3.	D±Á ÇÁÝÁ	2230-01-101-0-05	433.00
4.	PÁ«ÁØPÁ PÍÁt° ÁÁqÁ½ CA±zEÁ	2230-01-103-4-00	718.00
5.	Á° PÁ«ÁØPÁ ¥ÁEÞ° Á CA±zEUMÁ	2230-01-103-6-01	400.00
6.	PEÁØI PÁ gÁDÁ SÁ° ÁV° ÁtÁÍÁ° Á° ÁEÁ° Áj UÉ PÁ«ÁØPÁ C° ÁWÁVÁ ¥j° ÁgÁ ÁIÞEÁDÉÉ	2230-01-103-7-03	666.00
7.	PEÁØI PÁ gÁDÁ C° ÁWÁVÁ PÁ«ÁØPÁ Á° ÁÁFPA° ÁzÁVÁ° ÁÁqÁ½	2230-01-111-0-05	2069.00

ÁÚÀ4J

ΠΕΛΟΙ ΠΑΓΔΑΥΜΕΥΝΑ ΑΓΑ ΔΥΛΙΘ8, 2019

2230

ΠΕΛ Δ:	ΑΙΕΑΔΕΑΙΑ ΟΥΔ	- ΠΑΖΑΠΟΠΕ	ΔΑΙΔΑΙΛΖΡ ΕΑΡΓΑΑ ΟΙ ΓΕ. ΠΑΥΜΕ
8.	ΠΕΛΟΙ ΠΑ ΠΑ«ΑΔΠΑ CzΑΙΕΑ Δ, Ο (ΓΑΠΔΑΙΑ ΠΑΕΚΕΑ ±Α -)	2230-01-277-0-01	200.00
9.	ΠΑ«ΑΔΠΑ ΠΕΑ αΑΔΟτ	4250-00-201-0-04	836.00
10.	ΑΖΥΜΑ ΑΜΑΖΑ ΑΠΕ (ΠΑΓΑ« Ε-ΑΣ)	2210-01-102-0-01	36665.00
11.	ΔΑΙΑΑ ΑΔΟΖΑ ΖΑΠΟΠΕ	2210-02-101-02-03	19.00
12.	ΠΕ ΔΑ 1 WUWUΜΑ ΑΑΥΑ ΔΠΑΕ ΕΕΙΠΠΙ DΨι ΨΑΠΔΑ, ι	2230-01-102-0-01	1358.00
13.	ΑΑΙΔΠΙ ΑΔΑΠ ΑΙΑ-ι ΑΑΥΑ ΔΠΑ ΠΑΑΖ		34.00

ΕΥΠΕ «ΑΥΜΑ ΚΕΚΕ ΕΓΑΚ»

ΠΕΛΟΙ ΠΑΓΔΑΥΜΕΥΝΑ ΔΕΑΕΑ ΑΓΑ ΑΑΥΑ ΔΠΑ ΟΥΔ ΕΡ

**JA. ΠΕ ΔΑΔΥΑ**

ΠΑΔΓΕΑ ΔΑΝ ΠΑΑΙΔΟΖΡΟ,

ΠΑ«ΑΔΠΑ Ε-ΑΣ

PR-310

SC-300